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Jammu and Kashmir Pollution Control Committee

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**The Consultant Judicial,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.**

No: JKPC/NGT/OA 239/2024/ 4062-63 Date:- 21-12-2024

Sub:- Report on behalf of Jammu and Kashmir Pollution Control Committee in compliance to Hon'ble National Green Tribunal order dated 10.09.2024 passed in OA No. 239 of 2024 titled "What Challenges are Kashmir Wetlands facing?"


Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated **10.09.2024 passed in OA No. 239 of 2024 titled "What Challenges are Kashmir Wetlands facing?"**. The Report of the J&K Pollution Control Committee is submitted herewith.

It is, therefore, requested that the Report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

Encl:- As Above


(Ghansham Singh) JKAS
Member Secretary 21.12.24
J&K PCC

Copy to the:-

- 1) Sh. G.M Kawoosa, Government Standing Counsel for UT of Jammu and Kashmir, New Delhi for information and necessary action.



**Regional Director,
J&K Pollution Control Committee,
Kashmir.**

No.: JKPCC/Sc./OA-239/2024/*1008*

Date: *14* 09-2024

Sub: OA 239/2024 titled "What Challenges are Kashmiri wetlands Facing?" appearing in Kashmir Life dated 02.02.2024.

Ref: Hon'ble NGT order dated 10.09.2024.

Sir,

Please refer to the subject & reference captioned above. In this connection, I am to convey that Hon'ble NGT has made following observations in the matter of OA 239/2024 titled "What Challenges are Kashmiri wetlands Facing?" appearing in Kashmir Life dated 02.02.2024, has issued following directions:

"Today the matter came up for hearing and the fresh report filed by J & K PCC dated 07.09.2024 was considered. As per the report, there are 12 wetlands/water bodies namely Hygam wetland, Freshkooori Wetland, Kranchoo Wetland, Chatlam Wetland, Manibugh Wetland, Dal Lake, Anchar Lake, Hokarsar Wetland, Hokersar, Wular Lake, Manasbal and Shalibug Wetland."

"The Report indicates low dissolved oxygen, higher concentration of BOD, High Coliforms in some of the wetlands and lakes. The water quality is medium to good in most of the above wetlands/lakes and in particular Freshkooori wetland in Pulwama, the water is heavily polluted."

"The report also indicates the presence of solid waste, plastic waste and bio-medical waste in the wetlands/lakes. Details of the work carried out under CAMPA during the last 5 years 2019 to 2024 are also listed. Mr. Ghansham Singh, Member Secretary, J & K PCC was virtually present and when asked about the actions taken against the concerned authorities for the violations of the

marked

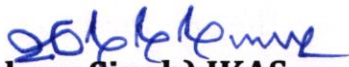
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Wetlands (Conservation and Management) Rules 2017, The Water (Prevention and Control of Pollution) Act 1974 and Environment (Protection) Act, 1986, he indicated that no such action has been initiated so far. He has assured that that the J & K PCC will identify the violation and take action in accordance with the rules and shall furnish a report."

"Details of the action taken by the J & K PCC on violations identified that are responsible for polluting/destroying above wetland/water bodies".

As such, you are requested to share details of violations i.e factors responsible for pollution or destruction of above water bodies / wetlands and remedial actions, if any, taken up by concerned authorities by or before **15.10.2024** for needful action.

Yours Sincerely,


(Ghansham Singh) JKAS
Member Secretary 14.9.24

Before the Hon'ble National Green Tribunal Principal Bench, New Delhi

Original Application No. 239 of 2024

IN THE MATTER OF "What Challenges are Kashmir Wetlands facing?"

Report on behalf of Jammu and Kashmir Pollution Control Committee in compliance to Hon'ble National Green Tribunal order dated 10.09.2024 passed in OA No. 239 of 2024 titled "What Challenges are Kashmir Wetlands facing?"

Background:

That the Hon'ble National Green Tribunal was pleased to pass following directions vide order dated 10.09.2024 in OA No. 239 / 2024 :-

5. *"The report also indicates the presence of solid waste, plastic waste and bio-medical waste in the wetlands/lakes. Details of the work carried out under CAMPA during the last 5 years 2019 to 2024 are also listed. Mr.-Ghansham Singh, Member Secretary, J&K PCC was virtually present and when asked about the actions taken against the concerned authorities for the violations of the Wetlands (Conservation and Management) Rules 2017, The Water (Prevention and Control of Pollution) Act 1974 and Environment (Protection) Act, 1986, he indicated that no such action has been initiated so far. He has assured that that the J & K PCC will identify the violation and take action in accordance with the rules and shall furnish a report.*

9. *Details of the action taken by the J & K PCC on violations identified that are responsible for polluting/destroying above wetland/water bodies.”*

Status Report:-

in compliance to the aforesaid directions of Hon'ble NGT, Regional Director J&K PCC Jammu and Kashmir were directed to furnish the details of violations i.e. factors responsible for pollution or destruction of water bodies / wetlands and remedial action, if any, taken by the concerned authorities vide this office letter no. JKPCC/SC/OA-239/2024/1008 dated 14-09-2024 (copy enclosed as **Annexure-A**)

Similarly, Regional Director J&K PCC Jammu and Kashmir Divisions were also directed to furnish :-

- (1) the details of the drains, nallahs and such other inlets carrying treated / untreated sewage / effluent in the above wetlands / lakes along with
- (2) list of such polluting units / townships/ commercial bodies discharging untreated effluent into the wetlands / waterbodies in Jammu and Kashmir Divisions along with geo-coordinates of the wetlands / water bodies.
- (3) water quality of each of the above wetland / water bodies analysed post monsoon vide this office letter no. JKPCC/SC/OA-239/2024/1009-10 dated 14-09-2024 (copy enclosed as **Annexure-B**).

There are 14 wetland conservation Reserves 12 in Kashmir Division and 2 in Jammu Division, namely (i) Chatllum (ii) Freshkooori (iii) Krentchoo (iv) Manibugh (v) Hokarsar (vi) Shalibugh (vii) Hygam (viii) Mirgund (ix) Dal and Nigeen lake (x) Anchar lake (xi) Wular lake (xii) Manasbal lake, Surinsar and

26/09/24

Gharana wetlands of which J&K Pollution Control Committee regularly conducts water quality analysis.

The Regional Director J&K PCC Kashmir has submitted details of :

- (i) drains, nallahs, such other inlets carrying treated / untreated sewage/ effluent in the above wetland / water bodies
- (ii) list of such pollution units / townships / commercial bodies etc. discharging untreated sewage / effluent in the above wetlands / water bodies
- (iii) Water quality analysis reports of each of the above wet land / water bodies analysed post monsoon, and
- (iii) details of the action taken by the J&K PCC on the violations identified that are responsible for polluting / destroying above wetlands / water bodies in respect of the above 12 wetland / conservation Reservoirs.

Similarly, Regional Director J&K PCC Jammu has also submitted information with respect to 2 wetland conservation Reserves in Jammu Division : (1) Surinsar lake and (2) Gharana wetland in District Jammu.

No polluting unit/townships/commercial bodies etc found discharging untreated effluent into these wetland.

The details of the drains and nallahs / inlets caring treated/untreated sewage / effluent in the wetlands / waterbodies, list of the polluting units / townships/commercial bodies discharging untreated effluent into the wetlands/water bodies, water quality of each of these wetlands/water bodies and details of Action Taken by the J&K PCC on violations are annexed herewith at C, D, E & F

25 June

04	Details of drains, nallas such other inlets carrying treated/untreated sewage/ effluent in the above wetland/water bodies(Para 8(iv))	Annexure-C
05	List of such polluting units/townships/ commercial bodies etc discharging untreated effluent into the wetland/water bodies(Para 8(v))	Annexure-D
06	Water quality of each of the above wetland/water bodies analyzed post monsoon (Para-8 (vi))	Annexure-E
09	Details of the action taken by the J&K PCC on violations identified that are responsible for polluting /destroying above wetland/ water bodies(Para 10)	Annexure-F

A. Details of drains, nallas such other inlets carrying treated/untreated sewage/ effluent in the above wetland/water bodies.

Surinsar lake :

A concrete drain found existing which discharges waste water from nearby residential houses and tea stall into the lake. 6-7 surface water drains also found existing around the lake which also drain into the lake. During the survey all the drains found dry. No polluting units / commercial bodies etc found discharging effluent treated in the lake.

Gharana Wetland, Bhadyal Qaizian, R.S. Pura:

No Nallah, drain and such other inlets found discharging treated/untreated sewage/effluent in the wetland.

B. Monitoring of wetlands/water bodies analyzed post monsoon.

Kashmir Division:

J&K Pollution Control Committee regularly monitors 14 No. of Wetlands belonging to district Srinagar, Ganderbal, Pulwama, Baramulla, Budgam and Jammu Districts. The spot inspection of these 14 Wetlands was recently conducted to ascertain the details of drains, nallahs or other inlets carrying treated/untreated sewage/effluent in these Wetlands and polluting units/townships/commercial bodies etc discharging untreated effluent into the wetlands.

25/11/21

Out of 14 wetlands /lake Water sample were collected from 13 Wetlands/lakes namely Chatllm, Krentchoo, Manibugh, Freshkooori wetlands, Hokarsar, Shalibugh, Hygam, Dal and Nigeem lake, Anchar lake, Wular lake and Manasbal lake, Surinsar lake and Gharana wetland in the month of September 2024 at different spots. Samples could not be collected from Mirgund wetland as the wetland was un navigable due to low water level. In order to ascertain the overall water quality of the wetlands, Water Quality Index for each wetland was determined by calculating the basic parameters like pH,BOD(mg/1),DO(mg/1) and Fecal coliform(Count/100ml). The water quality of three lakes namely Dal and Nigeen Lake, Wular lake, Anchar lake, Chatllm, Manibugh, Hokarsar and Manasbal lake were compared with the primary water quality criteria of Class B.

S.No	Name of wetland	District	Average water quality Index	Classification
1	Chatllum	Pulwama	56	B (Medium to Good)
2	Freshkooori	Pulwama	24	Heavily Polluted
3	Krentchoo	Pulwama	42	C (Polluted)
4	Manibugh	Pulwama	58	B (Medium to Good)
5	Hokarsar	Srinagar/ Budgam	57	B (Medium to Good)
6	Shalibugh	Srinagar/ Ganderbal	36	D.E (Heavily polluted)
7	Hygam	Baramulla	42	C (Polluted)
8	Mirgund	Baramulla	Sampling site un-navigable due to low water level	
9	Dal and Nigeen lake	Srinagar	<p>On the basis of test analysis report, out of 24 sampling locations only one i.e Chairchinari qualifies to Class B water quality criteria i.e out door bathing (organised).</p> <p>The microbiological examination reveals that out of 24 location all locations do not meet 'Class B' criteria i.e out door bathing (organised) of Primary Water Quality Criteria in terms of total coliform and 13 locations in terms of fecal coliform.</p>	

10	Anchar lake	Srinagar/ Ganderbal	On the basis of test analysis report, out of 05 sampling locations only one i.e Sindh Entry qualifies to class B water quality criteria i.e out door bathing (organised).
11	Wular lake	Bandipora	The test analysis report reveals that out of 09 monitoring locations 3 locations, do not meet 'Class B' criteria i.e out door bathing (organised) of Primary Water Quality Criteria in terms of BOD. The microbiological examination reveals that out of 13 location 11 locations do not meet 'Class B' criteria i.e out door bathing (organised) of Primary Water Quality Criteria in terms of total coliform and 07 locations in terms of fecal coliform
12	Manasbal Lake	Ganderbal	The test analysis report reveals that all monitoring locations meet "Class B" criteria i.e out door bathing (organised) of Primary Water quality Criteria in terms of BOD

Jammu

Water quality analysis for Gharana wetland and Surinsar lake was carried out post monsoon. The analysis reports for both of these wetlands qualify the Class-B criteria for designated water used.

C. Details of the action taken by the J&K PCC on violations identified that are responsible for polluting /destroying above wetland/ water bodies.

Directions have been issued by J&K PCC to various concerned stakeholder department/agencies with details as under:-

S.No	Direction issued to	No. and Date
1	The Chief Executive Officer Municipal Council Bandipora	JKPCC/NGT/239-2024/3273-81 dated 18-05-2024
2	Commissioner Municipal Corporation Srinagar.	JKPCC/NGT/3264-72 dated 18-05-2024
3	The chief Executive Officer Municipal council Budgam	JKPCC/NGT/3282-90 dated 18-05-2024
4	Vice Chairman J&K Lake Conservation and Management Authority Srinagar	JKPCC/NGT/3290-98 dated 18-05-2024
5	The Chief Executive Officer Manasbal Development authority Mansbal, Ditric Ganderal	JKPCC/NGT/239-2024/227-235 dated 27-06-2024

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6	The Block Development Officer (Safapora) Mansbal, District Ganderbal	JKPCC/NGT/239-2024/216-226 dated 27-06-2024
7	Executive Officer, Municipal committee, Hajin	JKPCC/NGT/239-2024/3254-63 dated 18-05-2024
8	Executive Officer, Municipal Committee, Sumbal	JKPCC/NGT/239-2024/3246-53 dated 18-05-2024
9	Chief Executive Officer Municipal Council Ganderbal	JKPCC/NGT/239-2024/3281-89 dated 18-05-2024
10	Chief Executive Director, Wular Conservation & Management Authority Srinagar	JKPCC/NGT/239-2024/3313-21 dated 18-05-2024

(E) Show cause Notices have also been issued to 12 concerned officers of local authorities for initiating legal action by the J&K Pollution Control Committee, Kashmir to the Director, Rural Development Department, Kashmir, Commissioner, Srinagar Municipal Corporation, Vice Chairman, LCMA, CEO Manasbal Development Authority, Executive Officer Municipal Committee, Pampore, CEO Municipal Committee, Ganderbal, CEO/Co-ordinate, WUCMA Srinagar, CEO MC Bandipora, CEO MC Sumbal, CEO MC Hajin, Regional Wildlife warden, Department of Wildlife Warden, CEO MC Baramulla with a direction as to why legal action as contemplated under law should not be taken against them (copy enclosed as Annexure-G). The details as under:-

S.No.	Department	JKPCC No. and date
1.	Director, Rural Development Department, Kashmir	PCC/RDK/LS(NGT)/LN-I/2024/135-139 dated 06-11-2024
2.	Executive Officer, MC Pampore	PCC/RDK/LS(NGT)/LN-I/2024/131-34 dated 06-11-2024
3.	Chief Executive Officer, Manasbal Development Authority, Manasbal.,	PCC/RDK/LS(NGT)/LN-I/2024/140-44 dated 06-11-2024
4.	Chief Executive Officer, MC, Ganderbal	PCC/RDK/LS(NGT)/LN-I/2024/145-49 dated 06-11-2024
5.	Chief Executive Officer (Co-Ordinator)Wular Conservation & management Authority, Srinagar	PCC/RDK/LS(NGT)/LN-I/2024/150-54 dated 06-11-2024
6.	Chief Executive Officer, MC Bandipora	PCC/RDK/LS(NGT)/LN-I/2024/155-59 dated 06-11-2024



7.	Chief Executive Officer, MC Sumbal	PCC/RDK/LS(NGT)/LN-I/2024/160-64 dated 06-11-2024
8.	Chief Executive Officer, MC Hajin	PCC/RDK/LS(NGT)/LN-I/2024/165-69 dated 06-11-2024
9.	Regional Wildlife Warden, Department of Wildlife, Srinagar	PCC/RDK/LS(NGT)/LN-I/2024/170-73 dated 06-11-2024
10.	Commissioner, Srinagar Municipal Corporation, Srinagar	PCC/RDK/LS(NGT)/LN-I/2024/174-77 dated 06-11-2024
11.	Vice Chairman, J&K Lakes and Conservation Management Authority, Srinagar	PCC/RDK/LS(NGT)/LN-I/2024/178-81 dated 06-11-2024
12.	Chief Executive Officer, MC Baramulla	PCC/RDK/LS(NGT)/LN-I/2024/186-89 dated 06-11-2024

Apart from the above, the Director, Environment, Ecology and Remote Sensing, J&K has provided a list of 197 wetlands outside the forest area. The Regional Directors and Divisional Officers concerned of J&KPCC were asked to conduct the site inspection and collect samples of water from these wetlands/ponds. As on 20-12-2024, samples of water from 134 wetlands/ponds have been collected for water analysis by the laboratory of J&K Pollution Control Committee. During the site inspection by the Divisional Officers, 55 wetlands/ponds were found dry and 4 wetlands were either in accessible or snow covered. The test analysis reports of 134 wetlands will be completed by 28-12-2024 and in case of those which has been reported dry their samples could be collected only in April 2025 when the snow melts and whether conditions slightly improved. (The status is enclosed as Annexure H)

Prayer:

In the premises, it is therefore respectfully prayed that the compliance report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.

25/12/24



**Regional Director,
J&K Pollution Control Committee,
Jammu & Kashmir.**

No.: JKPC/Sc./OA-239/2024/1009-10

Date: 14 09-2024

Sub: OA 239/2024 titled "What Challenges are Kashmiri wetlands Facing?" appearing in Kashmir Life dated 02.02.2024.

Ref: Hon'ble NGT order dated 10.09.2024.

Madam / Sir,

Please refer to the subject & reference captioned above. In this connection, I am to convey that Hon'ble NGT vide its order dated 10.09.2024 (copy enclosed) has issued following directions:

1. "In view of the above facts and details provided, the Department of Forest Ecology and Environment, Government of J & K is hereby directed to provide:
 - i) Total Number of wetlands/lakes in Jammu and Kashmir.
 - ii) Geo coordinates of each of the above wetlands/water bodies.
 - iii) The area covered by such wetland/lake as per the revenue records and the area at present for each of the above wetland/water bodies. The present area shall be calculated based on the satellite images of past three years pertaining to the above wetland (2021 -2022, 2022-2023, 2023-2024).
 - iv) Details of drains, nalas such other inlets carrying treated/untreated sewage/effluent in the above wetland/water bodies.
 - v) List of such polluting units/townships/commercial bodies etc discharging untreated effluent into the wetland/water bodies.
- quality of each of the above wetland/water bodies analysed post

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vii) Conservation/management plan prepared in accordance with Wetland (Conservation and Management) Rules, 2017 for each of the above wetland/water bodies.

viii) The nodal officer who will be responsible for the implementation of above conservation/management plan."


- 2. "Details of the action taken by the J & K PCC on violations identified that are responsible for polluting/destroying above wetland/water bodies."*
- 3. "The above details shall be furnished within a period of three months by way of affidavit."*

As such, you are requested to share details of information for all wetlands / lakes / water bodies within your jurisdiction w.r.t.

- a) Total Number of wetlands/lakes in Jammu and Kashmir respectively.*
- b) Geo coordinates of each of the above wetlands/ lakes.*
- c) Details of drains, nalas such other inlets carrying treated/untreated sewage/effluent in the above wetland/lakes.*
- d) List of such polluting units/townships/commercial bodies etc. discharging untreated effluent into the wetland/lakes.*
- e) Water quality of each of the above wetland / lakes analyzed post monsoon.*

The information as above, should reach this office by or before **20.10.2024** for further needful action.

Yours Sincerely,


(Ghansham Singh) JKAS
Member Secretary
14.9.24

Annexure 4.

Detail of Drains/Nalas and other inlets carrying treated /untreated sewage/effluent in wetlands

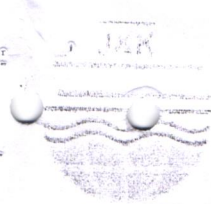
S.no	Name of wetland	District	No of Drains entering Wetland	No of Nalas entering Wetland
1	Chatllum	Pulwama	05 small drains from inhabitants of village Lalpora	Maij Khan Nala
2	Freshkooori	Pulwama	05 1. Tulbagh near ITI 2. Namblabal near power grid 3. Namblabal near Shadan motors 4. Namblabal Near Massodi House 5. Namblabal Near Aram Masjid	NIL
3	Krentchoo	Pulwama	Nil	Krentchoo Nala
4	Manibugh	Pulwama	Nil	Nil
5	Hokarsar,	Srinagar/Budgam	Domestic waste from Khushpora, Old HMT, Gumd HassiBaht, Shareef abad, Haji bagh and other Areas through various sewerage and Drainage system ultimately gets discharged into wetland	Sukhnallah, Doodhganga
6	Shalibugh	Srinagar/Ganderbal	Small Drains from inhabitants of Sangam, Takan gets discharged into wetland	Anchar lake Sindh stream
7	Hygam	Baramulla		Ningli Nallah Bal Kul
8	Mirgund	Baramulla	Silt and solid waste coming through Suknag Nallah Ferozpora Nallah	Suknag Nallah Ferozpora Nallah
9	Dal and Nigeen lake	Srinagar	1. The inhabitants of various Mohalla located near Telbal Nallah discharges untreated waste through small drains into Telbal Nallah which finally finds its way into Dal lake 2. Drain near G.D. Goinka School carries domestic water	1. Telbal Nallah, 2. Pishpuw Nallah 3. Meerakshah Nallah 4. Bota Kul

			from Umar Colony and its adjacent area finally finds its way into Nigeen lake 3. In addition there are 03 no of STPs viz, Nishat laam, Habak and Hazratbal discharges treated effluent into Dal lake and one STP viz Nallah Amir Khan discharges treated waste into Nigeen Lake	
10	Anchar lake	Srinagar/Ganderbal	1. Drain carrying leachate generated from Achen Landfil site finally finds its way to Anchar lake 2. Treated effluent from STP of SKIMS Soura 3. Domestic waste from areas Viz Anchar Mohalla, Old Buchpora, Old Umarhair, Jenab Shab Soura Etc gets discharged into lake through many small drains.	Sindh stream Khushal sar
11	Wular lake	Bandipora	Gadar Kul Duddeh Kul Kema Kul	1. Madhumati 2. Erin 3. Ashtingoo 4. Aloosa 5. Bazipora 6. Ajas
12	Manasbal Lake	Ganderbal	Small Drains (Underground /seepage) from inhabitants of Jarokbal, Kondabal, Nesbal, and Gratbal and Safapora discharged into wetland	Nil (Mainly feed by Springs)

Annexure 2

List of polluting units/townships/commercial bodies etc discharging treated /untreated effluent in wetlands /lakes

S.no	Name of wetland	District	polluting units	Townships/commercial bodies
1	Chatllum	Pulwama	Nil	Lalpora village
2	Freshkooori	Pulwama	Nil	Namblabal area of Pampore town
3	Krentchoo	Pulwama	Nil	Mostly Agricultural and Horticultural land around the wetland
4	Manibugh	Pulwama	Nil	Mostly Agricultural and Horticultural land around the wetland
5	Hokarsar,	Srinagar/Bu dgam	Nil	Khushpora, Old HMT, Gumd HassiBaht, Shareef abad, Haji bagh, Zanikot
6	Shalibugh	Srinagar/Ga nderbal	Nil	Village namely Shallabugh, Pethkundal, Taken, Krishbal and Sangam
7	Hygam	Baramulla	Nil	Nil
8	Mirgund	Baramulla	NIL	Nil
9	Dal and Nigeen lake	Srinagar	Dhabas, Teastalls near Nihat garden Automobile Workshops .Service stations and Wooden Joinery .Furnitures Units from Saidkadal Bridge to Ashai Bagh disposes their waste into Nigeen lake. There are about 910 house boats present in the lake (Source:- J and K Tourism Department)	Residential establishments around 200 meters=3345 Commercial Establishments around 200 meters =651 Residential establishments within Dal lake =3786
10	Anchar lake	Srinagar/Ga nderbal	Nil	Anchar Mohallah, Old Buchpora, Old Umarhiar, Old Ahmad Nagar, Pandch Upper Ahmad Nagar, Sangam, Jenab Shab soura
11	Wular lake	Bandipora	Nil	Villages namely Khudmul, Zeermanz, Bangladesh and Kanibathy exist in close proximity of the lake and domestic sewage of some residential houses gets discharged into the lake through underground pipes without any treatment
12	Manasbal Lake	Ganderbal	Nil	Jarokbal, Kondabal, Nesbal, Gratbal and Safapora



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Annex-4
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Government of Jammu & Kashmir

J&K POLLUTION CONTROL COMMITTEE

OFFICE OF THE REGIONAL DIRECTOR-KASHMIR

PCC Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirectorkmr@gmail.com, Tel/fax 0194-2311842

The Director,
Rural Development Department,
Kashmir.

Legal Notice
(By Regd. Post)

No: PCC/ROK/LS (NGT)/LN-1/2024/ 135-39

Date:- 06/11/2024

Subject:- Notice for initiating legal action under Environmental Laws

- Whereas, News item titled, "What Challenge are Kashmiri Wetlands Facing?" appearing in Kashmir Life dated 02-02-2024 raises the issue of illegal and unchecked encroachment, cultivation activities, sedimentation, haphazard planning, and waste (solid & liquid) discharge in the wetlands in Kashmir and pollution problems in respect thereof.
- Whereas, the matter of rampant pollution of wetlands in Kashmir is being heard by the Hon'ble National Green Tribunal (NGT), New Dehli in OA No. 29/2024 titled, "What Challenge are Kashmiri Wetlands Facing?" and the Hon'ble NGT vide its order dated 10-09-2024 directed the Jammu & Kashmir Pollution Control Committee to furnish details of the action taken by the J & K Pollution Control Committee on violations identified that are responsible for polluting/destroying wetlands/water bodies in Kashmir particular Fashkooori, Krentchoo, Chatlam & Manibugh wetlands in District Pulwama.
- Whereas, the Divisional Officer, Pollution Control Committee, Pulwama in its latest report dated 05-10-2024 submitted in verification, while acknowledging the dumping of solid waste and discharge of untreated domestic sewage at Krentchoo wetland and Chatlam wetland have pointed out certain observations which are reproduced as under:-

1. Krentchoo Wetland:-

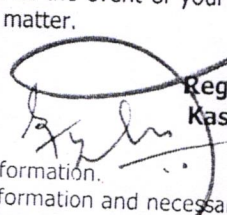
- The wetland is not being properly maintained and do not have protective measures in place to prevent human livestock interference.
- No protective walls or mesh fencing in and around the wetland has been provided to prevent littering of solid waste.
- Solid waste is dumped by the locals in the wetland causing pollution thereof and the garbage is not being cleared or lifted from the site on regular basis thereby, harming the wetland and its water quality by leaching process.
- No aeriators or oxygen suppliers exist on spot to support aquatic life and maintain water quality. The water of this wetland is harmful for consumption for human, animals and birds. Untreated domestic sewage found discharged

2. Chatlam Wetland:-

- Domestic sewage from village Lalpora through drains & Maij Khan Nala was found discharged directly into the wetland without treatment.
- The water quality apparently seems good, however, the wetland being stagnant needs proper care.
- The wetland is not being properly protected and do not have protective measures to prevent water logging, biodiversity/habitat degradation and human interference.

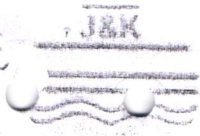
Whereas, this practice of insanitary dumping of solid waste and untreated discharge of liquid waste into the afore-said wetlands is in contravention of provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Solid Waste Management Rules, 2016; the Wetland (Conservation & Management) Rules, 2017; and directions of the Hon'ble National Green Tribunal (NGT) besides being violation of the relevant environmental laws as referred hereinabove, which is an offence and attracts the legal action prescribed in the Environment (Protection) Act, 1986, which lead to levying of heavy Environment Compensation as per the formula devised by the Hon'ble NGT and prosecution in the Hon'ble Court of Law.

Now, therefore, in light of the above, you are hereby called upon to show cause within 15 days from issuance of this notice as to why action proposed be not taken against your organization for brazen violation of afore-said Acts/Rules and the the Hon'ble National Green Tribunal (NGT) directions. In the event of your failure to show any reasonable cause within notice period, action shall become obvious in the matter.


Regional Director,
Kashmir.
06.11.24

Copy to:-

- Member Secretary, JK Pollution Control Committee, Jammu for information.
- Deputy Commissioner/District Magistrate, District Pulwama for information and necessary action.
- Assistant Commissioner, Development, District Pulwama for information and necessary action.
- Divisional Officer, Pollution Control Committee, Pulwama for information and follow up to submit the action taken report in the matter within notice period. This is with reference to his report submitted vide No. JKPC/PUL/DO/2279/2024 dated 05-10-2024.



925



Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE

OFFICE OF THE REGIONAL DIRECTOR-KASHMIR

Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirectorkmr@gmail.com Tel fax 0194-2311842

PCC

Executive Officer,
Municipal Committee,
Pampore, District Pulwama.

Legal Notice
(By Regd. Post)

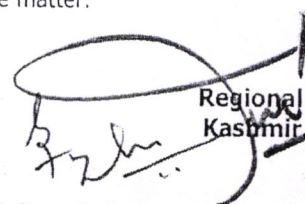
No: PCC/ROK/LS (NGT)/LN-1/2024/ 131-34

Date:- 06/11/2024.

Subject:- Notice for initiating legal action under Environmental Laws

- Whereas, News item titled, "What Challenge are Kashmiri Wetlands Facing?" appearing in Kashmir Life dated 02-02-2024 raises the issue of illegal and unchecked encroachment, cultivation activities, sedimentation, haphazard planning, and waste (solid & liquid) discharge in the wetlands in Kashmir and pollution problems in respect thereof.
- Whereas, the matter of rampant pollution of wetlands in Kashmir is being heard by the Hon'ble National Green Tribunal (NGT), New Dehli in OA No. 259/2024 titled, "What Challenge are Kashmiri Wetlands Facing?" and the Hon'ble NGT vide its order dated 10-09-2024 directed the Jammu & Kashmir Pollution Control Committee to furnish details of the action taken by the J & K Pollution Control Committee on violations identified that are responsible for polluting/destroying wetlands/water bodies in Kashmir particular Fashkooori wetland in Pampore, District Pulwama.
- Whereas, the Divisional Officer, Pollution Control Committee, Pulwama in its latest report dated 05-10-2024 submitted in verification, while acknowledging the violations have pointed out certain observations which are reproduced as under:-
 - Domestic sewage from adjoining villages (particular Tulbagh & Namblabal) through drains is directly discharged in Fashkooori wetland without treatment thereby deteriorating its water quality which is detrimental for the environment, animals, plants, aquatic life, flora fauna and the water body as well.
 - No scientific treatment facility like CSTP for domestic sewage has been provided on spot by the MC Pampore.
 - No aeriators exists on spot to support aquatic life and maintain oxygen level of flora and fauna of the wetland.
 - Solid waste in the form of plastic bottles, polythene etc is dumped within the wetland area causing pollution thereof. The traps have been provided at some spots by the J & K Wildlife Department for retention of this solid waste, however, this trapped waste is not removed regularly resulting thereby accumulation of the waste. No proper arrangement for management and handling of this waste or remedial measures are taken by the Municipal Committee to prevent littering of solid waste in and around the Fashkooori wetland.
 - No waste segregation bins for solids waste collection have been put in place in and around the wetland area.
 - No protective walls or mesh fencing around the wetland has been provided to protect its embankment and avoid human interference.
- Whereas, this practice of insanitary dumping of solid waste and untreated discharge of liquid waste into the Fashkooori wetland is in contravention of provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Solid Waste Management Rules, 2016; the Wetland (Conservation & Management) Rules, 2017; and directions of the Hon'ble National Green Tribunal (NGT) besides being violation of the relevant environmental laws as referred hereinabove, which is an offence and attracts the legal action prescribed in the Environment (Protection) Act, 1986, which lead to levying of heavy Environment Compensation as per the formula devised by the Hon'ble NGT and prosecution in the Hon'ble Court of Law.

Now, therefore, in light of the above, you are hereby called upon to show cause within 15 days from issuance of this notice as to why action proposed be not taken against your organization for brazen violation of afore-said Acts/Rules and the the Hon'ble National Green Tribunal (NGT) directions. In the event of your failure to show any reasonable cause within notice period, action shall become obvious in the matter.


Regional Director,
Kashmir
06.11.2024

Copy to:

- Member Secretary, JK Pollution Control Committee, Jammu for information.
- Deputy Commissioner/District Magistrate, Pulwama for information and necessary action.
- Divisional Officer, Pollution Control Committee, Pulwama for information and follow up to submit the action taken report in the matter within notice period. This is with reference to his report submitted vide No. JKPC/PUL/DO/2279/2024 dated 05-10-2024.



Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR-KASHMIR

Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirectorjkmr@gmail.com, Tel/fax 0194-2311842

Chief Executive Officer,
Manasbal Development Authority,
Manasbal, District Ganderbal.

Legal Notice
(By Regd. Post)


No: PCC/ROK/LS (NGT)/LN-1/2024/140-44

Date:- 06/11/2024

Subject:- Notice for initiating legal action under Environmental Laws

- Whereas, News item titled, "What Challenge are Kashmiri Wetlands Facing?" appearing in Kashmir Life dated 02-02-2024 raises the issue of illegal and unchecked encroachment, cultivation activities, sedimentation, haphazard planning, and waste (solid & liquid) discharge in the wetlands in Kashmir and pollution problems in respect thereof.
- Whereas, the matter of rampant pollution of wetlands in Kashmir is being heard by the Hon'ble National Green Tribunal (NGT), New Dehli in OA No. 239/2024 titled, "What Challenge are Kashmiri Wetlands Facing?" and the Hon'ble NGT vide its order dated 10-09-2024 directed the Jammu & Kashmir Pollution Control Committee to furnish details of the action taken by the J & K Pollution Control Committee on violations identified that are responsible for polluting/destroying wetlands/water bodies in Kashmir particular Manasbal wetland and Shalibugh wetland in District Ganderbal.
- Whereas, the Divisional Officer, Pollution Control Committee, Ganderbal in its latest report dated 15-10-2024 submitted in verification, while acknowledging the violations have pointed out certain observations which are reproduced as under:-
 - Domestic sewage and waste water containing chemical fertilizers from the adjoining villages Kondbal, Jarokbal, Nesbal, Gretbal and safapora is directly discharged in Manasbal wetland without treatment thereby deteriorating its water quality which is detrimental for the environment, animals, plants, aquatic life, flora fauna and the water body as well.
 - No scientific treatment facility like CSTP for domestic sewage has been provided on spot by the Manasbal Development Authority.
 - Solid waste is dumped within the wetland area causing pollution thereof.
 - Heaps of solid waste was found dumped on banks of the Manasbal Lake at various places. Accumulation of solid waste on the site resulting thereby siltation, weed growth and stinking marsh particularly near banks of the lake.
- Whereas, this practice of insanitary dumping of solid waste and untreated discharge of liquid waste into the Manasbal Lake is in contravention of provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Solid Waste Management Rules, 2016; the Wetland (Conservation & Management) Rules, 2017; and directions of the Hon'ble National Green Tribunal (NGT) besides being violation of the relevant environmental laws as referred hereinabove, which is an offence and attracts the legal action prescribed in the Environment (Protection) Act, 1986, which lead to levying of heavy Environment Compensation as per the formula devised by the Hon'ble NGT and prosecution in the Hon'ble Court of Law.

Now, therefore, in light of the above, you are hereby called upon to show cause within 15 days from issuance of this notice as to why action proposed be not taken against your organization for brazen violation of afore-said Acts, Rules and the Hon'ble National Green Tribunal (NGT) directions. In the event of your failure to show any reasonable cause within notice period, action shall become obvious in the matter.


Regional Director,
Kashmir,
06.11.24

Copy to:

- Member Secretary, JK Pollution Control Committee, Jammu for information.
- Deputy Commissioner/District Magistrate, Ganderbal for information and necessary action.
- Director, Rural Development Department, Kashmir for information and necessary action.
- Divisional Officer, Pollution Control Committee, Ganderbal for information and follow up to submit the action taken report in the matter within notice period. This is with reference to his report submitted vide No. PCC/DO/GBL/Manasbal Lake/2024/287 dated 15-10-2024.



Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR-KASHMIR

Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirectorkmr@gmail.com, Tel/fax 0194-2311842

Chief Executive Officer,
Municipal Committee,
District Ganderbal.

Legal Notice
(By Regd. Post)

No: PCC/ROK/LS (NGT)/LN-1/2024/ 145-49

Date:- 06/11/2024.

Subject:- Notice for initiating legal action under Environmental Laws

- Whereas, News item titled, "What Challenge are Kashmiri Wetlands Facing?" appearing in Kashmir Life dated 02-02-2024 raises the issue of illegal and unchecked encroachment, cultivation activities, sedimentation, haphazard planning, and waste (solid & liquid) discharge in the wetlands in Kashmir and pollution problems in respect thereof.
- Whereas, the matter of rampant pollution of wetlands in Kashmir is being heard by the Hon'ble National Green Tribunal (NGT), New Dehli in OA No. 293/2024 titled, "What Challenge are Kashmiri Wetlands Facing?" and the Hon'ble NGT vide its order dated 10-09-2024 directed the Jammu & Kashmir Pollution Control Committee to furnish details of the action taken by the J & K Pollution Control Committee on violations identified that are responsible for polluting/destroying wetlands/water bodies in Kashmir particular Manasbal wetland and Shalibugh wetland in District Ganderbal.
- Whereas, the Divisional Officer, Pollution Control Committee, Ganderbal in its latest report dated 15-10-2024 submitted in verification, while acknowledging the violations have pointed out certain observations which are reproduced as under:-
 - Domestic sewage and waste water containing chemical fertilizers through various drains from the adjoining villages (particular Sangam village & Takan village) and agricultural fields/catchments is directly discharged in Shalibugh wetland without treatment resulting thereby pollution, siltation and weed growth on the site.*
 - No scientific treatment facility like CSTP for domestic sewage has been provided on spot by the Municipal Committee, Ganderbal.*
- Whereas, this practice of insanitary dumping of solid waste and untreated discharge of liquid waste into the Shalibugh wetland is in contravention of provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Solid Waste Management Rules, 2016; the Wetland (Conservation & Management) Rules, 2017; and directions of the Hon'ble National Green Tribunal (NGT) besides being violation of the relevant environmental laws as referred hereinabove, which is an offence and attracts the legal action prescribed in the Environment (Protection) Act, 1986, which lead to levying of heavy Environment Compensation as per the formula devised by the Hon'ble NGT and prosecution in the Hon'ble Court of Law.

Now, therefore, in light of the above, you are hereby called upon to show cause within 15 days from issuance of this notice as to why action proposed be not taken against your organization for brazen violation of afore-said Acts/Rules and the Hon'ble National Green Tribunal (NGT) directions. In the event of your failure to show any reasonable cause within notice period, action shall become obvious in the matter.

Regional Director,
Kashmir.

06.11.24

Copy to:

- Member Secretary, JK Pollution Control Committee, Jammu for information.
- Deputy Commissioner/District Magistrate, Ganderbal for information and necessary action.
- Director, Rural Development Department, Kashmir for information and necessary action.
- Divisional Officer, Pollution Control Committee, Ganderbal for information and follow up to submit the action taken report in the matter within notice period. This is with reference to his report submitted vide No. PCC/DO/GBL/Shlibugh Wetland/2024/288 dated 15-10-2024.



Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE

OFFICE OF THE REGIONAL DIRECTOR-KASHMIR

Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirectorkmr@gmail.com, Tel/fax 0194-2311842

The Chief Executive Officer (Co-ordinator),
Wular Conservation & Management Authority,
Srinagar.

Legal Notice
(By Regd. Post)

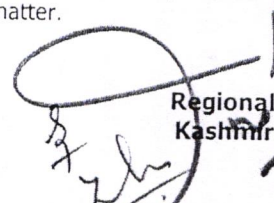
No: PCC/ROK/LS (NGT)/LN-1/2024/ 150-54

Date:- 06/11/2024.

Subject: - Notice for initiating legal action under Environmental Laws.

- Whereas, News item titled, "What Challenge are Kashmiri Wetlands Facing?" appearing in Kashmir Life dated 02-02-2024 raises the issue of illegal and unchecked encroachment, cultivation activities, sedimentation, haphazard planning, and waste (solid & liquid) discharge in the wetlands in Kashmir and pollution problems in respect thereof.
- Whereas, the matter of rampant pollution of wetlands in Kashmir is being heard by the Hon'ble National Green Tribunal (NGT), New Dehli in OA No. 299/2024 titled, "What Challenge are Kashmiri Wetlands Facing?" and the Hon'ble NGT vide its order dated 10-09-2024 directed the Jammu & Kashmir Pollution Control Committee to furnish details of the action taken by the J & K Pollution Control Committee on violations identified that are responsible for polluting/destroying wetlands/water bodies in Kashmir particular Wular Lake in District-Bandipora.
- Whereas, the Divisional Officer, Pollution Control Committee, Bandipora in its latest report dated 15-10-2024 submitted in verification, while acknowledging the violations have pointed out certain observations which are reproduced as under:-
 - Domestic sewage/effluents through various drains and nallas namely Madhumati Nalla, Erin Nalla, Ningli Nalla, Ajas Nalla, Bazipora Nalla, Alooosa Nalla, Ashtingo Nalla, Gadder Kul (Zalwan Kul), Duddeh Kul, Kema Kul are discharged into the Wular Lake without treatment thereby deteriorating its water quality.
 - Untreated leachets and solid waste illegally being dumped at Zalwan, Bandipora Municipal Solid Waste Dumping site is also been carried through Gadder Kul and finally discharged into the Wular Lake causing pollution thereof.
 - Domestic wastes and untreated sewage coming out of the residential houses in Banyari Hajin, Sadderkoot Payeen and Guroora was found to get discharged through drains into the catchment areas of the Wular Lake.
 - Untreated sewage and domestic wastes generated from residential houses are being thrown through a rivulet into the Wular Lake at Kanibathy Alooosa.
 - Domestic sewage arising out of the residential houses in Khudmul, Zeermanz, Bangladesh and Kanibathy hamlets/& townships existing in close proximity with respect to the Wular lake also gets discharged into this water body through underground pipes without any treatment.
- Whereas, this practice of insanitary throwing of solid waste and untreated discharge of liquid waste into the Wular Lake is in contravention of provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Solid Waste Management Rules, 2016; the Wetland (Conservation & Management) Rules, 2017; and directions of the Hon'ble National Green Tribunal (NGT) besides being violation of the relevant environmental laws as referred hereinabove, which is an offence and attracts the legal action prescribed in the Environment (Protection) Act, 1986, which lead to levying of heavy Environment Compensation as per the formula devised by the Hon'ble NGT and prosecution in the Hon'ble Court of Law.

Now, therefore, in light of the above, you are hereby called upon to show cause within 15 days from issuance of this notice as to why action proposed be not taken against your organization for brazen violation of afore-said Acts/Rules and the the Hon'ble National Green Tribunal (NGT) directions. In the event of your failure to show any reasonable cause within notice period, action shall become obvious in the matter.


Regional Director,
Kashmir.
06-11-24

Copy to:

- Member Secretary, JK Pollution Control Committee, Jammu for information.
- Deputy Commissioner/District Magistrate, Bandipora for information and necessary action.
- Chief Executive Director, Wular Conservation & Management Authority, Srinagar for information and necessary action.
- Divisional Officer, Pollution Control Committee, Bandipora for information and follow up to submit the action taken report in the matter within notice period. This is with reference to his report submitted vide No. PCC/Bpr/NGT/2024/772-73 dated 15-10-2024.



Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE

OFFICE OF THE REGIONAL DIRECTOR-KASHMIR

Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirectorkmr@gmail.com, Tel fax 0194-2311842

The Chief Executive Officer,
Municipal Council,
Bandipora.

Legal Notice
(By Regd. Post)

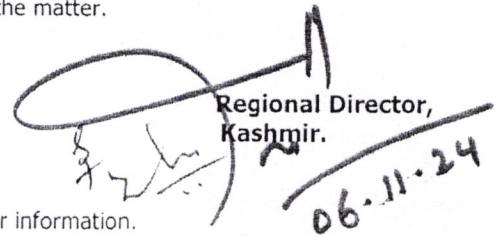
No: PCC/ROK/LS (NGT)/LN-1/2024/ 155-59

Date:- 06/11/2024

Subject: - Notice for initiating legal action under Environmental Laws.

- Whereas, News item titled, "What Challenge are Kashmiri Wetlands Facing?" appearing in Kashmir Life dated 02-02-2024 raises the issue of illegal and unchecked encroachment, cultivation activities, sedimentation, haphazard planning, and waste (solid & liquid) discharge in the wetlands in Kashmir and pollution problems in respect thereof.
- Whereas, the matter of rampant pollution of wetlands in Kashmir is being heard by the Hon'ble National Green Tribunal (NGT), New Dehli in OA No. 289/2024 titled, "What Challenge are Kashmiri Wetlands Facing?" and the Hon'ble NGT vide its order dated 10-09-2024 directed the Jammu & Kashmir Pollution Control Committee to furnish details of the action taken by the J & K Pollution Control Committee on violations identified that are responsible for polluting/destroying wetlands/water bodies in Kashmir particular Wular Lake in District Bandipora.
- Whereas, the Divisional Officer, Pollution Control Committee, Bandipora in its latest report dated 15-10-2024 submitted in verification, while acknowledging the violations have pointed out certain observations which are reproduced as under:-
 - Domestic sewage/effluents through various drains and nallas namely Madhumati Nalla, Erin Nalla, Ningli Nalla, Ajas Nalla, Bazipora Nalla, Aloosa Nalla, Ashtingo Nalla, Gadder Kul (Zalwan Kul), Duddeh Kul, Kema Kul are discharged into the Wular Lake without treatment thereby deteriorating its water quality.
 - Untreated leachets and solid waste illegally being dumped at Zalwan, Bandipora Municipal Solid Waste Dumping site is also been carried through Gadder Kul and finally discharged into the Wular Lake causing pollution thereof.
 - Domestic wastes and untreated sewage coming out of the residential houses in Banyari Hajin, Sadderkoot Payeen and Guroora was found to get discharged through drains into the catchment areas of the Wular Lake.
 - Untreated sewage and domestic wastes generated from residential houses are being thrown through a rivulet into the Wular Lake at Kanibathy Aloosa.
 - Domestic sewage arising out of the residential houses in Khudmul, Zeermanz, Bangladesh and Kanibathy hamlets/& townships existing in close proximity with respect to the Wular lake also gets discharged into this water body through underground pipes without any treatment.
- Whereas, this practice of insanitary throwing of solid waste and untreated discharge of liquid waste into the Wular Lake is in contravention of provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Solid Waste Management Rules, 2016; the Wetland (Conservation & Management) Rules, 2017; and directions of the Hon'ble National Green Tribunal (NGT) besides being violation of the relevant environmental laws as referred hereinabove, which is an offence and attracts the legal action prescribed in the Environment (Protection) Act, 1986, which lead to levying of heavy Environment Compensation as per the formula devised by the Hon'ble NGT and prosecution in the Hon'ble Court of Law.

Now, therefore, in light of the above, you are hereby called upon to show cause within 15 days from issuance of this notice as to why action proposed be not taken against your organization for brazen violation of afore-said Acts/Rules and the the Hon'ble National Green Tribunal (NGT) directions. In the event of your failure to show any reasonable cause within notice period, action shall become obvious in the matter.


Regional Director,
Kashmir.
06.11.24

Copy to:-

- Member Secretary, JK Pollution Control Committee, Jammu for information.
- Deputy Commissioner/District Magistrate, Bandipora for information and necessary action.
- Chief Executive Director, Wular Conservation & Management Authority, Srinagar for information and necessary action.
- Divisional Officer, Pollution Control Committee, Bandipora for information and follow up to submit the action taken report in the matter within notice period. This is with reference to his report submitted vide No. PCC/6pr/NGT/2024/772-73 dated 15-10-2024.

PCC

Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR-KASHMIR
Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirectorkmr@gmail.com, Tel/fax 0194-2311842

The Chief Executive Officer,
MC Sumbal,
Bandipora.

Legal Notice
(By Regd. Post)

No: PCC/ROK/LS (NGT)/LN-1/2024/ 160-64

Date:- 06/11/2024

Subject: - Notice for initiating legal action under Environmental Laws.

- Whereas, News item titled, "What Challenge are Kashmiri Wetlands Facing?" appearing in Kashmir Life dated 02-02-2024 raises the issue of illegal and unchecked encroachment, cultivation activities, sedimentation, haphazard planning, and waste (solid & liquid) discharge in the wetlands in Kashmir and pollution problems in respect thereof.
- Whereas, the matter of rampant pollution of wetlands in Kashmir is being heard by the Hon'ble National Green Tribunal (NGT), New Dehli in OA No. 239/2024 titled, "What Challenge are Kashmiri Wetlands Facing?" and the Hon'ble NGT vide its order dated 10-09-2024 directed the Jammu & Kashmir Pollution Control Committee to furnish details of the action taken by the J & K Pollution Control Committee on violations identified that are responsible for polluting/destroying wetlands/water bodies in Kashmir particular Wular Lake in District Bandipora.
- Whereas, the Divisional Officer, Pollution Control Committee, Bandipora in its latest report dated 15-10-2024 submitted in verification, while acknowledging the violations have pointed out certain observations which are reproduced as under:-
 - Domestic sewage/effluents through various drains and nallas namely Madhumati Nalla, Erin Nalla, Ningli Nalla, Ajas Nalla, Bazipora Nalla, Aloosa Nalla, Ashtingo Nalla, Gadder Kul (Zalwan Kul), Duddeh Kul, Kema Kul are discharged into the Wular Lake without treatment thereby deteriorating its water quality.
 - Untreated leachets and solid waste illegally being dumped at Zalwan, Bandipora Municipal Solid Waste Dumping site is also been carried through Gadder Kul and finally discharged into the Wular Lake causing pollution thereof.
 - Domestic wastes and untreated sewage coming out of the residential houses in Banyari Hajin, Sadderkoot Payeen and Guroora was found to get discharged through drains into the catchment areas of the Wular Lake.
 - Untreated sewage and domestic wastes generated from residential houses are being thrown through a rivulet into the Wular Lake at Kanibathy Aloosa.
 - Domestic sewage arising out of the residential houses in Khudmul, Zeermanz, Bangladesh and Kanibathy hamlets/& townships existing in close proximity with respect to the Wular lake also gets discharged into this water body through underground pipes without any treatment.
- Whereas, this practice of insanitary throwing of solid waste and untreated discharge of liquid waste into the Wular Lake is in contravention of provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Solid Waste Management Rules, 2016; the Wetland (Conservation & Management) Rules, 2017; and directions of the Hon'ble National Green Tribunal (NGT) besides being violation of the relevant environmental laws as referred hereinabove, which is an offence and attracts the legal action prescribed in the Environment (Protection) Act, 1986, which lead to levying of heavy Environment Compensation as per the formula devised by the Hon'ble NGT and prosecution in the Hon'ble Court of Law.

Now, therefore, in light of the above, you are hereby called upon to show cause within 15 days from issuance of this notice as to why the instant case may not be recommended to the Competent Authority of JKPC for levying Environmental Compensation on your organization for brazen violation of afore-said Acts/Rules and the the Hon'ble National Green Tribunal (NGT) directions.

Copy to:-

- Member Secretary, JK Pollution Control Committee, Jammu for information.
- Deputy Commissioner, District Magistrate, Bandipora for information and necessary action.
- Chief Executive Director, Wular Conservation & Management Authority, Srinagar for information and necessary action.
- Divisional Officer, Pollution Control Committee, Bandipora for information and follow up to submit the action taken report in the matter within notice period. This is with reference to his report submitted vide No. PCC/Bpr/NGT/2024/772-73 dated 15-10-2024.

Regional Director,
Kashmir
06-11-2024



Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE

OFFICE OF THE REGIONAL DIRECTOR-KASHMIR

Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirectorkmr@gmail.com Tel/fax 0194-2311842

The Chief Executive Officer,
MC Hajin,
Bandipora.

Legal Notice
(By Regd. Post)

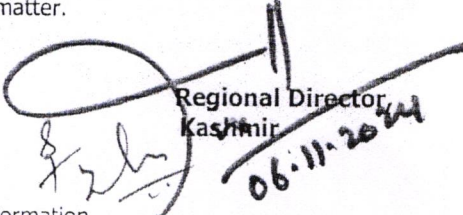
No: PCC/ROK/LS (NGT)/LN-1/2024/ 165-69

Date:- 06/11/2024

Subject: - Notice for initiating legal action under Environmental Laws.

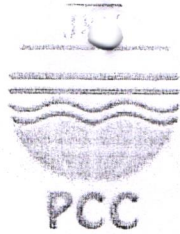
- Whereas, News item titled, "What Challenge are Kashmiri Wetlands Facing?" appearing in Kashmir Life dated 02-02-2024 raises the issue of illegal and unchecked encroachment, cultivation activities, sedimentation, haphazard planning, and waste (solid & liquid) discharge in the wetlands in Kashmir and pollution problems in respect thereof.
- Whereas, the matter of rampant pollution of wetlands in Kashmir is being heard by the Hon'ble National Green Tribunal (NGT), New Dehli in OA No. 239/2024 titled, "What Challenge are Kashmiri Wetlands Facing?" and the Hon'ble NGT vide its order dated 10-09-2024 directed the Jammu & Kashmir Pollution Control Committee to furnish details of the action taken by the J & K Pollution Control Committee on violations identified that are responsible for polluting/destroying wetlands/water bodies in Kashmir particular Wular Lake in District Bandipora.
- Whereas, the Divisional Officer, Pollution Control Committee, Bandipora in its latest report dated 15-10-2024 submitted in verification, while acknowledging the violations have pointed out certain observations which are reproduced as under:-
 - Domestic sewage/effluents through various drains and nallas namely Madhumati Nalla, Erin Nalla, Ningli Nalla, Ajas Nalla, Bazipora Nalla, Aloosa Nalla, Ashtingo Nalla, Gadder Kul (Zalwan Kul), Duddeh Kul, Kema Kul are discharged into the Wular Lake without treatment thereby deteriorating its water quality.
 - Untreated leachets and solid waste illegally being dumped at Zalwan, Bandipora Municipal Solid Waste Dumping site is also been carried through Gadder Kul and finally discharged into the Wular Lake causing pollution thereof.
 - Domestic wastes and untreated sewage coming out of the residential houses in Banyari Hajin, Sadderkoot Payeen and Guroora was found to get discharged through drains into the catchment areas of the Wular Lake.
 - Untreated sewage and domestic wastes generated from residential houses are being thrown through a rivulet into the Wular Lake at Kanibathy Aloosa.
 - Domestic sewage arising out of the residential houses in Khudmul, Zeermanz, Bangladesh and Kanibathy hamlets/& townships existing in close proximity with respect to the Wular lake also gets discharged into this water body through underground pipes without any treatment.
- Whereas, this practice of insanitary throwing of solid waste and untreated discharge of liquid waste into the Wular Lake is in contravention of provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Solid Waste Management Rules, 2016; the Wetland (Conservation & Management) Rules, 2017; and directions of the Hon'ble National Green Tribunal (NGT) besides being violation of the relevant environmental laws as referred hereinabove, which is an offence and attracts the legal action prescribed in the Environment (Protection) Act, 1986, which lead to levying of heavy Environment Compensation as per the formula devised by the Hon'ble NGT and prosecution in the Hon'ble Court of Law.

Now, therefore, in light of the above, you are hereby called upon to show cause within 15 days from issuance of this notice as to why action proposed be not taken against your organization for brazen violation of afore-said Acts/Rules and the the Hon'ble National Green Tribunal (NGT) directions. In the event of your failure to show any reasonable cause within notice period, action shall become obvious in the matter.


Regional Director,
Kashmir
06-11-2024

Copy to:-

- Member Secretary, JK Pollution Control Committee, Jammu for information.
- Deputy Commissioner/District Magistrate, Bandipora for information and necessary action.
- Chief Executive Director, Wular Conservation & Management Authority, Srinagar for information and necessary action.
- Divisional Officer, Pollution Control Committee, Bandipora for information and follow up to submit the action taken report in the matter within notice period. This is with reference to his report submitted vide No. PCC/Bpr/NGT/2024/772-73 dated 15-10-2024.



Government of Jammu & Kashmir
 J&K POLLUTION CONTROL COMMITTEE
 OFFICE OF THE REGIONAL DIRECTOR-KASHMIR
 Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirectorkmr@gmail.com, Tel/fax 0194-2311842

Regional Wild Life Warden,
 Department of Wildlife,
 Srinagar.

Legal Notice
 (By Regd. Post)

No: PCC/ROK/LS (NGT)/LN-1/2024/ 170-73

Date:- 06/11/2024.

Subject: - Notice for initiating legal action under Environmental Laws.

- Whereas, News item titled, "What Challenge are Kashmiri Wetlands Facing?" appearing in Kashmir Life dated 02-02-2024 raises the issue of illegal and unchecked encroachment, cultivation activities, sedimentation, haphazard planning, and waste (solid & liquid) discharge in the wetlands in Kashmir and pollution problems in respect thereof.
- Whereas, the matter of rampant pollution of wetlands in Kashmir is being heard by the Hon'ble National Green Tribunal (NGT), New Dehli in OA No. 299/2024 titled, "What Challenge are Kashmiri Wetlands Facing?" and the Hon'ble NGT vide its order dated 10-09-2024 directed the Jammu & Kashmir Pollution Control Committee to furnish details of the action taken by the J & K Pollution Control Committee on violations identified that are responsible for polluting/destroying wetlands/water bodies in Kashmir particular Hokarsar in District Srinagar.
- Whereas, *the Divisional Officer, Pollution Control Committee, Srinagar in its latest report submitted in verification, while acknowledging the violations have pointed out that domestic sewage through various sewerage drainage from Khushpora, Old HMT, Gund Hassi Bhat, Shareef Abad and Haji Bagh and adjoining areas is discharged into the Sukh nalla/Doodhganga/& Hokarsar wetland without treatment thereby deteriorating water quality of these water bodies.*
- Whereas, this practice of untreated discharge of domestic sewage into the Sukh nalla/Doodhganga/& Hokarsar wetland is in contravention of provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Solid Waste Management Rules, 2016; the Wetland (Conservation & Management) Rules, 2017; and directions of the Hon'ble National Green Tribunal (NGT) besides being violation of the relevant environmental laws as referred hereinabove, which is an offence and attracts the legal action prescribed in the Environment (Protection) Act, 1986, which lead to levying of heavy Environment Compensation as per the formula devised by the Hon'ble NGT and prosecution in the Hon'ble Court of Law.

Now, therefore, in light of the above, you are hereby called upon to show cause within 15 days from issuance of this notice as to why action proposed be not taken against your organization for brazen violation of afore-said Acts/Rules and the the Hon'ble National Green Tribunal (NGT) directions. In the event of your failure to show any reasonable cause within notice period, action shall become obvious in the matter.

Regional Director,
 Kashmir.
 06.11.24

Copy to:-

1. Member Secretary, JK Pollution Control Committee, Jammu for information.
2. Deputy Commissioner/District Magistrate, Srinagar for information and necessary action.
3. Divisional Officer, Pollution Control Committee, Srinagar for information and follow up to submit the action taken report in the matter within notice period.

Government of Jammu & Kashmir

J&K POLLUTION CONTROL COMMITTEE

OFFICE OF THE REGIONAL DIRECTOR-KASHMIR

Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirectorkmr@gmail.com, Tel/fax 0194-2311842

Commissioner,
 Srinagar Municipal Corporation,
 Srinagar.

Legal Notice
 (By Regd. Post)

No: PCC/ROK/LS (NGT)/LN-1/2024/ 174-77

Date:- 06/11/2024

Subject: - Notice for initiating legal action under Environmental Laws.

- Whereas, News item titled, "What Challenge are Kashmiri Wetlands Facing?" appearing in Kashmir Life dated 02-02-2024 raises the issue of illegal and unchecked encroachment, cultivation activities, sedimentation, haphazard planning, and waste (solid & liquid) discharge in the wetlands in Kashmir and pollution problems in respect thereof.
- Whereas, the matter of rampant pollution of wetlands in Kashmir is being heard by the Hon'ble National Green Tribunal (NGT), New Delhi in OA No. 239/2024 titled, "What Challenge are Kashmiri Wetlands Facing?" and the Hon'ble NGT vide its order dated 10-09-2024 directed the Jammu & Kashmir Pollution Control Committee to furnish details of the action taken by the J & K Pollution Control Committee on violations identified that are responsible for polluting/destroying wetlands/water bodies in Kashmir particular Hokarsar in District Srinagar.
- Whereas, *the Divisional Officer, Pollution Control Committee, Srinagar in its latest report submitted in verification, while acknowledging the violations have pointed out that domestic sewage through various sewerage drainage from Khushpora, Old HMT, Gund Hassi Bhat, Shareef Abad and Haji Bagh and adjoining areas is discharged into the Sukh nalla/Doodhganga/& Hokarsar wetland without treatment thereby deteriorating water quality of these water bodies.*
- Whereas, this practice of untreated discharge of liquid waste into the Sukh nalla/Doodhganga/& Hokarsar wetland is in contravention of provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Solid Waste Management Rules, 2016; the Wetland (Conservation & Management) Rules, 2017; and directions of the Hon'ble National Green Tribunal (NGT) besides being violation of the relevant environmental laws as referred hereinabove, which is an offence and attracts the legal action prescribed in the Environment (Protection) Act, 1986, which lead to levying of heavy Environment Compensation as per the formula devised by the Hon'ble NGT and prosecution in the Hon'ble Court of Law.

Now, therefore, in light of the above, you are hereby called upon to show cause within 15 days from issuance of this notice as to why action proposed be not taken against your organization for brazen violation of afore-said Acts/Rules and the the Hon'ble National Green Tribunal (NGT) directions. In the event of your failure to show any reasonable cause within notice period, action shall become obvious in the matter.

Regional Director,
 Kashmir.

06.11.2024

Copy to:-

1. Member Secretary, JK Pollution Control Committee, Jammu for information.
2. Deputy Commissioner/District Magistrate, Srinagar for information and necessary action.
3. Divisional Officer, Pollution Control Committee, Srinagar for information and follow up to submit the action taken report in the matter within notice period.



Government of Jammu & Kashmir
 J&K POLLUTION CONTROL COMMITTEE
 OFFICE OF THE REGIONAL DIRECTOR-KASHMIR
 Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirectorkmr@gmail.com Tel/fax 0194-2311842

Vice Chairman,
 J & K Lakes and Conservation and Management Authority,
 Srinagar.

Legal Notice
 (By Regd. Post)

No: PCC/ROK/LS (NGT)/LN-1/2024/ 178-81

Date:- 06/11/2024

Subject: - Notice for initiating legal action under Environmental Laws.

- Whereas, News item titled, "What Challenge are Kashmiri Wetlands Facing?" appearing in Kashmir Life dated 02-02-2024 raises the issue of illegal and unchecked encroachment, cultivation activities, sedimentation, haphazard planning, and waste (solid & liquid) discharge in the wetlands in Kashmir and pollution problems in respect thereof.
- Whereas, the matter of rampant pollution of wetlands in Kashmir is being heard by the Hon'ble National Green Tribunal (NGT), New Dehli in OA No. 299/2024 titled, "What Challenge are Kashmiri Wetlands Facing?" and the Hon'ble NGT vide its order dated 10-09-2024 directed the Jammu & Kashmir Pollution Control Committee to furnish details of the action taken by the J & K Pollution Control Committee on violations identified that are responsible for polluting/destroying wetlands/water bodies in Kashmir particular the Dal Lake and the Nigeen Lake in District Srinagar.
- Whereas, *the Divisional Officer, Pollution Control Committee, Srinagar in its latest report submitted in verification, while acknowledging the violations have pointed out that domestic sewage through various drainage from various localities near Telbal nallah and G.D.Goinka School, Umar Colony near Nigeen Lake is discharged into the Dal Lake and the Nigeen Lake respectively without treatment thereby deteriorating water quality of these water bodies.*
- Whereas, this practice of untreated discharge of liquid waste into the Dal Lake and the Nigeen Lake is in contravention of provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Solid Waste Management Rules, 2016; the Wetland (Conservation & Management) Rules, 2017; and directions of the Hon'ble National Green Tribunal (NGT) besides being violation of the relevant environmental laws as referred hereinabove, which is an offence and attracts the legal action prescribed in the Environment (Protection) Act, 1986, which lead to levying of heavy Environment Compensation as per the formula devised by the Hon'ble NGT and prosecution in the Hon'ble Court of Law.

Now, therefore, in light of the above, you are hereby called upon to show cause within 15 days from issuance of this notice as to why action proposed be not taken against your organization for brazen violation of afore-said Acts/Rules and the the Hon'ble National Green Tribunal (NGT) directions. In the event of your failure to show any reasonable cause within notice period, action shall become obvious in the matter.

Regional Director,
 Kashmir.

06.11.2024

Copy to:-

1. Member Secretary, JK Pollution Control Committee, Jammu for information.
2. Deputy Commissioner/District Magistrate, Srinagar for information and necessary action.
3. Divisional Officer, Pollution Control Committee, Srinagar for information and follow up to submit the action taken report in the matter within notice period.



935



Government of Jammu & Kashmir

J&K POLLUTION CONTROL COMMITTEE

OFFICE OF THE REGIONAL DIRECTOR-KASHMIR

Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirectorkmr@gmail.com, Tel/fax 0194-2311842

PCC

Commissioner,
Srinagar Municipal Corporation,
Srinagar.Legal Notice
(By Regd. Post)

No: PCC/ROK/LS (NGT)/LN-1/2024/ 182 - 05

Date:- 06/11/2024

Subject: - Notice for initiating legal action under Environmental Laws.

- Whereas, News item titled, "What Challenge are Kashmiri Wetlands Facing?" appearing in Kashmir Life dated 02-02-2024 raises the issue of illegal and unchecked encroachment, cultivation activities, sedimentation, haphazard planning, and waste (solid & liquid) discharge in the wetlands in Kashmir and pollution problems in respect thereof.
- Whereas, the matter of rampant pollution of wetlands in Kashmir is being heard by the Hon'ble National Green Tribunal (NGT), New Dehli in OA No. 239/2024 titled, "What Challenge are Kashmiri Wetlands Facing?" and the Hon'ble NGT vide its order dated 10-09-2024 directed the Jammu & Kashmir Pollution Control Committee to furnish details of the action taken by the J & K Pollution Control Committee on violations identified that are responsible for polluting/destroying wetlands/water bodies in Kashmir particular Anchar Lake in District Srinagar.
- Whereas, *the Divisional Officer, Pollution Control Committee, Srinagar in its latest report submitted in verification, while acknowledging the violations have pointed out that the domestic waste through various drainage from various localities namely Anchar Mohalla, Old Buchpora, Old Umar Hair and Jenab Sahib Soura as well as leachate or waste water leached out through a solid waste from Achan Landfil site gets discharged into the Anchar Lake without treatment thereby deteriorating its water quality.*
- Whereas, this practice of untreated discharge of liquid waste into the Anchar Lake is in contravention of provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Solid Waste Management Rules, 2016; the Wetland (Conservation & Management) Rules, 2017; and directions of the Hon'ble National Green Tribunal (NGT) besides being violation of the relevant environmental laws as referred hereinabove, which is an offence and attracts the legal action prescribed in the Environment (Protection) Act, 1986, which lead to levying of heavy Environment Compensation as per the formula devised by the Hon'ble NGT and prosecution in the Hon'ble Court of Law.
Now, therefore, in light of the above, you are hereby called upon to show cause within 15 days from issuance of this notice as to why action proposed be not taken against your organization for brazen violation of afore-said Acts/Rules and the the Hon'ble National Green Tribunal (NGT) directions. In the event of your failure to show any reasonable cause within notice period, action shall become obvious in the matter.

Regional Director,
Kashmir.

06.11.2024

Copy to:-

1. Member Secretary, JK Pollution Control Committee, Jammu for information.
2. Deputy Commissioner/District Magistrate, Srinagar for information and necessary action.
3. Divisional Officer, Pollution Control Committee, Srinagar for information and follow up to submit the action taken report in the matter within notice period.



Government of Jammu & Kashmir

J&K POLLUTION CONTROL COMMITTEE

OFFICE OF THE REGIONAL DIRECTOR-KASHMIR

Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirectorkmr@gmail.com, Tel/fax 0194-2311842

The Chief Executive Officer,
MC, Baramulla.

Legal Notice
(By Regd. Post)

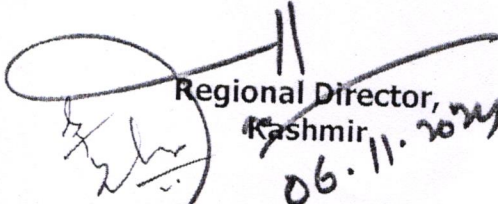
No: PCC/ROK/LS (NGT)/LN-1/2024/186-89

Date:- 06/11/2024

Subject: - Notice for initiating legal action under Environmental Laws.

- Whereas, News item titled, "What Challenge are Kashmiri Wetlands Facing?" appearing in Kashmir Life dated 02-02-2024 raises the issue of illegal and unchecked encroachment, cultivation activities, sedimentation, haphazard planning, and waste (solid & liquid) discharge in the wetlands in Kashmir and pollution problems in respect thereof.
- Whereas, the matter of rampant pollution of wetlands in Kashmir is being heard by the Hon'ble National Green Tribunal (NGT), New Dehli in OA No. 299/2024 titled, "What Challenge are Kashmiri Wetlands Facing?" and the Hon'ble NGT vide its order dated 10-09-2024 directed the Jammu & Kashmir Pollution Control Committee to furnish details of the action taken by the J & K Pollution Control Committee on violations identified that are responsible for polluting/destroying wetlands/water bodies in Kashmir particular Mirgund wetland in District Baramulla.
- Whereas, *the Divisional Officer, Pollution Control Committee, Baramulla in its latest repor submitted in verification, while acknowledging the violations have pointed out that solid waste and silt coming through Suknag nallah and Ferozpora nallah are discharged into the Mirgund wetland without treatment thereby deteriorating its water quality.*
- Whereas, this practice of insanitary throwing of solid waste and silt into the Mirgund wetland is in contravention of provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Solid Waste Management Rules, 2016; the Wetland (Conservation & Management) Rules, 2017; and directions of the Hon'ble National Green Tribunal (NGT) besides being violation of the relevant environmental laws as referred hereinabove, which is an offence and attracts the legal action prescribed in the Environment (Protection) Act, 1986, which lead to levying of heavy Environment Compensation as per the formula devised by the Hon'ble NGT and prosecution in the Hon'ble Court of Law.

Now, therefore, in light of the above, you are hereby called upon to show cause within 15 days from issuance of this notice as to why action proposed be not taken against your organization for brazen violation of afore-said Acts/Rules and the the Hon'ble National Green Tribunal (NGT) directions. In the event of your failure to show any reasonable cause within notice period, action shall become obvious in the matter.


Regional Director,
Kashmir
06.11.2024

Copy to:-

1. Member Secretary, JK Pollution Control Committee, Jammu for information.
2. Deputy Commissioner/District Magistrate, Baramulla for information and necessary action.
3. Divisional Officer, Pollution Control Committee, Baramulla for information and follow up to submit the action taken report in the matter within notice period.

937

J& K POLLUTION CONTROL COMMITTEE PARIVESH BHAVAN GLADNI, (NARWAL) JAMMU

ANALYSIS TEST REPORT (Water Laboratory)

Report No. 45(LW)

Dated: 10-11-2024

Source of sample : GHARANA WET LAND RS PURA & SURINSAR LAKE
 Date of sample collection : 06-11-2024
 Sample submitted by : DO Jammu South

S.No.	Parameters	Gharana Wet Land RS Pura	Surinsar Lake	Standard Permissible limits as per CPCB Classification of Streams For 'B' Class of Rivers
1	Weather	Clear	Clear	
2	Temperature(°C)	18	18	
3	Colour	Dark Grey	Light Green	
4	Odour	Pungent	Pungent	
5	Dissolved Oxygen	5.20	6.8	>5.0 mg/l
6	pH	8.36	8.46	6.5-8.5
7	Conductivity	982	130	
8	Biological Oxygen Demand	5.0	3.8	<3.0 mg/l
General Parameters				
1	Turbidity	62	7.0	
2	Total Dissolved Solids	590	78	
3	Chemical Oxygen Demand	13.0	10.0	
4	Total Alkalinity	460	140	
5	Hardness as CaCO ₃	420	136	
6	Calcium Hardness as CaCO ₃	344	102	
7	Magnesium Hardness as CaCO ₃	76	34	
8	Sodium	34	7.0	
9	Potassium	7.0	1.2	
10	Chloride	68	20	

Note:1. All the concentrations are expressed in mg/l except pH, Conductivity (µS/cm), Temperature °C

[Signature]
 Analyst 10/11/24

[Signature]
 Analyst & I/c Water Lab
 10/11/2024

J& K POLLUTION CONTROL COMMITTEE PARIVESH BHAVAN GLADNI, (NARWAL) JAMMU

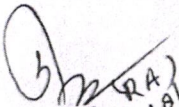
ANALYSIS TEST REPORT (Water Laboratory)

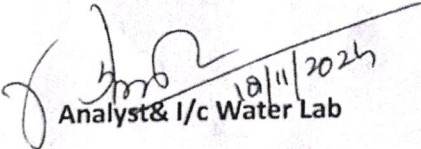
Source of sample : GHARANA WET LAND RS PURA & SURINSAR LAKE
 Date of sample collection : 06-11-2024
 Sample submitted by : DO Jammu South

Report No. 45(W)
 Dated: 10-11-2024

S.No.	Parameters	Gharana Wet Land RS Pura	Surinsar Lake	Standard Permissible limits as per CPCB Classification of Streams For 'B' Class of Rivers
1	Weather	Clear	Clear	
2	Temperature(°C)	18	18	
3	Colour	Dark Grey	Light Green	
4	Odour	Pungent	Pungent	
5	Dissolved Oxygen	5.20	6.8	>5.0 mg/l
6	pH	8.36	8.46	6.5-8.5
7	Conductivity	982	130	<3.0 mg/l
8	Biological Oxygen Demand	5.0	3.8	
General Parameters				
1	Turbidity	62	7.0	
2	Total Dissolved Solids	590	78	
3	Chemical Oxygen Demand	13.0	10.0	
4	Total Alkalinity	460	140	
5	Hardness as CaCO ₃	420	136	
6	Calcium Hardness as CaCO ₃	344	102	
7	Magnesium Hardness as CaCO ₃	76	34	
8	Sodium	34	7.0	
9	Potassium	7.0	1.2	
10	Chloride	68	20	

Note:1. All the concentrations are expressed in mg/l except pH, Conductivity (μ S/cm), Temperature °C


 Analyst 10/11/24


 Analyst & I/c Water Lab 10/11/2024

J&K Pollution Control committee
Office of The Regional Director – Kashmir
Shiekh-ul-Alam Complex Rajbagh Kashmir

Analysis Report

Water Quality Report of Chatlam wetland Pampore

Date of Sampling:-12/09/2024

S.no	Parameter	Inlet (Road side)	Centre	Outlet	Average
1	Air Temp. °C	28.3	28.4	28.5	28.4
2	Water Temp. °C	22.1	27.0	21.3	23.5
3	pH	7.09	7.79	7.06	7.3
4	Conductivity µs/cm	582.0	931.0	672.0	728.3
5	T.D.S	290.0	459.0	336.0	361.7
6	D.O	3.8	6.5	1.7	4.0
7	C.O.D	40.0	96.0	120.0	85.3
8	B.O.D	3.5	8.5	10.5	7.5
9	Phosphate	0.134	0.179	0.135	0.149
10	Ammonical Nitrogen	1.206	1.704	1.950	1.620
11	Sulphate	14.090	12.120	9.990	12.1
12	Hardness	178.0	272.0	292.0	247.3
13	Calcium	36.87	64.12	68.13	56.4
14	Magnesium	20.89	27.21	29.64	25.9
15	T. Alkalinity	298.0	498.0	332.0	376.0
16	Chloride	32.0	52.0	34.0	39.3
17	Turbidity NTU	10.0	14.0	89.0	37.7
18*	*Total Coliforms after 24hrs of Incubation at 37°C CFU/100ml	60000.0	3600.0	2000	21866.7
19	*Faecal coliforms after 24hrs of Incubation at 45°C CFU/100ml	2000.0	600.0	400.0	1000.0
WATER QUALITY INDEX		52	58	58.0	56
AVERAGE WATER QUALITY INDEX		56.0 (Class B) Medium to Good			

→All Values are in mg/l except pH, turbidity & Temperature.

* Microbiological Analysis done Bio-lab

Report prepared by: [Signature]

Samples collected by

Analyzed by

I/C Water lab

[Signature]

[Signature]

[Signature]
I/C Water lab

J&K Pollution Control committee
Office of The Regional Director – Kashmir
Shiekh-ul-Alam Complex Rajbagh Kashmir

Analysis Report

Water Quality Report of Freshkoori wetland Pampore

Date of Sampling:-12/09/2024

S.no	Parameter	Outlet	CENTER	Average
1	Air Temp. °C	29.5	29.5	29.5
2	Water Temp. °C	21.3	29	25.2
3	pH	7.35	9.64	8.5
4	Conductivity µs/cm	490	650.00	570.0
5	T.D.S	247	329	288.0
6	D.O	1	0.4	0.7
7	C.O.D	72	264	168.0
8	B.O.D	11.15	31.17	21.2
9	Phosphate	0.469	0.707	0.6
10	Ammonical Nitrogen	2.694	2.514	2.6
11	Sulphate	93.62	32.26	62.9
12	Hardness	268	270	269.0
13	Calcium	64.92	65.73	65.3
14	Magnesium	25.75	25.27	25.5
15	T. Alkalinity	228	P=58 M=206 T=264	228.0
16	Chloride	48	118	83.0
17	Turbidity NTU	24	47	35.5
18	*Total Coliforms after 24hrs of Incubation at 37°C CFU/100ml	10000.0	25000.0	17500.0
19	*Faecal coliforms after 24hrs of Incubation at 45°C CFU/100ml	650.0	2000.0	1325.0
WATER QUALITY INDEX		34	14	24
AVERAGE WATER QUALITY INDEX			24 (Heavily Polluted)	

→All Values are in mg/l except pH, turbidity & Temperature.

* Microbiological Analysis done Bio-lab

Samples collected by

LBH

Analyzed by

A. S. Puro

I/C Water lab

Puro



J&K Pollution Control committee
Office of The Regional Director – Kashmir
Shiekh-ul-Alam Complex Rajbagh Kashmir

Analysis Report

Water Quality Report of Kranchoo wetland Pampore

Date of Sampling:-12/09/2024

S.no	Parameter	Inlet	Centre	Outlet	Average
1	Air Temp. °C	29.0	28.0	28.9	28.6
2	Water Temp. °C	22.0	20.4	20.3	20.9
3	pH	7.72	7.05	7.10	7.3
4	Conductivity µs/cm	552.0	550.0	553.0	551.7
5	T.D.S	276.0	276.0	277.0	276.3
6	D.O	5.2	2.0	2.5	3.2
7	C.O.D	40.0	56.0	64.0	53.3
8	B.O.D	4.5	5.5	5.7	5.2
9	Phosphate	0.198	0.131	0.150	0.160
10	Ammonical Nitrogen	2.736	1.632	2.688	2.352
11	Sulphate	12.270	74.230	9.990	32.16
12	Hardness	200.0	202.0	282.0	228.0
13	Calcium	56.11	58.51	65.73	60.1
14	Magnesium	14.58	13.60	28.67	19.0
15	T. Alkalinity	320.0	320.0	510.0	383.3
16	Chloride	26.0	30.0	40.0	32.0
17	Turbidity NTU	13.0	19.0	16.0	16.0
18*	*Total Coliforms after 24hrs of Incubation at 37°C CFU/100ml	11000.0	5800.0	25000.0	13933.3
19	*Faecal coliforms after 24hrs of Incubation at 45°C CFU/100ml	2600.0	1200.0	700.0	1500.0
WATER QUALITY INDEX		54	42	44	46.7
WATER QUALITY STATUS		42 (Class C)Polluted			

→All Values are in mg/l except pH, turbidity & Temperature.

* Microbiological Analysis done Bio-lab

TNTC= Too n

Samples collected by

BCT

Analyzed by

AF-2 Pampore
Am

Pampore
I/C Water lab.

J&K Pollution Control committee
Office of The Regional Director – Kashmir
Shiekh-ul-Alam Complex Rajbagh Kashmir

Analysis Report

Water Quality Report of Manibugh wetland Pampore

Date of Sampling:-12/09/2024

S.no	Parameter	Inlet	Center			
1	Air Temp. °C	Sampling site unnavigible due to low water level	30.0			
2	Water Temp. °C		28.0			
3	pH		8.07			
4	Conductivity µs/cm		1036.0			
5	T.D.S		525.0			
6	D.O		7.0			
7	C.O.D		92.0			
8	B.O.D		8.5			
9	Phosphate		0.335			
10	Ammonical Nitrogen		2.670			
11	Sulphate		19.390			
12	Hardness		510.0			
13	Calcium		104.20			
14	Magnesium		60.75			
15	T. Alkalinity		358.0			
16	Chloride		54.0			
17	Turbidity NTU		25.0			
18*	*Total Coliforms after 24hrs of Incubation at 37°C CFU/100ml			60000.0		
19	*Faecal coliforms after 24hrs of Incubation at 45°C CFU/100ml			1600.0		
WATER QUALITY INDEX			58			
AVERAGE WATER QUALITY INDEX			58.0 (Class B) Medium to Good			

→All Values are in mg/l except pH, turbidity & Temperature.

* Microbiological Analysis done Bio-lab

Samples collected by

[Signature]

Analyzed by

[Signature]

[Signature]
I/C Water lab

J&K Pollution Control committee
Office of The Regional Director – Kashmir
Shiekh-ul-Alam Complex Rajbagh Kashmir

Analysis Report

Water Quality Report of Hokarsar wetland Budgam/Srinagar

Date of Sampling:-11/09/2024

Sl. no	Parameter	Inlet	Towards Centre	Outlet	Average
1	Air Temp. °C	28.60	Sampling site unnavigible due to low water level	30.50	29.6
2	Water Temp. °C	23.00		23.40	23.2
3	pH	7.38		7.21	7.3
4	Conductivity µs/cm	340.00		356.00	348.0
5	T.D.S	172.00		176.00	174.0
6	D.O	5.00		5.30	5.2
7	C.O.D	64.00		58.00	61.0
8	B.O.D	5.50		4.30	4.9
9	Phosphate	0.15		0.12	0.135
10	Ammonical Nitrogen	0.35		0.32	0.333
11	Sulphate	24.84		16.81	20.83
12	Hardness	180.00		184.00	182.0
13	Calcium	36.07		32.86	34.5
14	Magnesium	21.87		24.78	23.3
15	T. Alkalinity	180.00		170.00	175.0
16	Chloride	26.00		20.00	23.0
17	Turbidity NTU	55		32	43.5
18	*Total Coliforms after 24hrs of Incubation at 37°C CFU/100ml	12000.0		11000.0	11500.0
19	*Faecal coliforms after 24hrs of Incubation at 45°C CFU/100ml	1100.0		650.0	875.0
WATER QUALITY INDEX		55		59	57.0
AVERAGE WATER QUALITY INDEX			57.0 (Class B) Medium to Good		

→ All Values are in mg/l except pH, turbidity & Temperature.

Microbiological Analysis done Bio-lab

Samples collected and submitted for analysis by WildLife wetland division

Analyzed by

[Signature]
I/C Water lab

[Signature]



J&K Pollution Control committee
Office of The Regional Director – Kashmir
Shiekh-ul-Alam Complex Rajbagh Kashmir

Analysis Report

Water Quality Report of Shalibugh wetland Ganderbal /Srinagar

Date of Sampling:-03/09/2024

Sl. No	Parameter	Inlet	Towards Centre	Outlet	Average
1	Air Temp. °C	25.1	22.6	28.5	25.4
2	Water Temp. °C	21.6	21.2	20.5	21.1
3	pH	7.10	7.12	7.05	7.1
4	Conductivity µs/cm	375	332	345	350.7
5	T.D.S	191	170	175	178.7
6	D.O	0.5	1.2	1.8	1.2
7	C.O.D	88	72	64	74.7
8	B.O.D	9.4	6.4	5.9	7.2
9	Phosphate	0.489	0.237	0.224	0.317
10	Ammonical Nitrogen	4.548	2.772	1.65	2.990
11	Sulphate	26.209	47.722	75.295	49.74
12	Hardness	184	176	180	180.0
13	Calcium	52.1	52.1	53.7	52.6
14	Magnesium	13.12	18.43	18.43	16.7
15	T. Alkalinity	150	130	126	135.3
16	Chloride	20	16	42	26.0
17	Turbidity NTU	11	5	7	7.7
18*	*Total Coliforms after 24hrs of Incubation at 37°C CFU/100ml	9500.0	7000.0	6500.0	7666.7
19	*Faecal coliforms after 24hrs of Incubation at 45°C CFU/100ml	4500.0	1200.0	900.0	2200.0
WATER QUALITY INDEX		32	35	41	36.0
AVERAGE WATER QUALITY INDEX		36 (Heavily Polluted)			

→All Values are in mg/l except pH, turbidity & Temperature.

* Microbiological Analysis done by Bio-lab

Samples collected and submitted for analysis by WildLife wetland division

Analyzed by

A. Malik
I/C Water lab

A. Malik

J&K Pollution Control committee

Office of The Regional Director – Kashmir

Shiekh-ul-Alam Complex Rajbagh Kashmir

Analysis Report

Water Quality Report of Hygam wetland Baramula

Date of Sampling:-04/09/2024

S.no	Parameter	Inlet	Towards Centre	Outlet	Average
1	Air Temp. °C	21	22	24	22.3
2	Water Temp. °C	19	20	22	20.3
3	pH	7.04	6.96	7.28	7.1
4	Conductivity µs/cm	272	277	360	303.0
5	T.D.S	141	142	180	154.3
6	D.O	2.8	2.3	2	2.4
7	C.O.D	48	56	80	61.3
8	B.O.D	5.4	6.4	10.9	7.6
9	Phosphate	0.152	0.124	0.37	0.215
10	Ammonical Nitrogen	2.208	1.698	3.192	2.366
11	Sulphate	29.391	15.756	31.36	25.50
12	Hardness	104	120	170	131.3
13	Calcium	36.07	40.08	52.1	42.8
14	Magnesium	3.4	4.86	9.72	6.0
15	T. Alkalinity	96	88	166	116.7
16	Chloride	12	14	24	16.7
17	Turbidity NTU	78	42	38	52.7
18*	*Total Coliforms after 24hrs of Incubation at 37°C CFU/100ml	9000.0	7500.0	550.0	5683.3
19	*Faecal coliforms after 24hrs of Incubation at 45°C CFU/100ml	3000.0	240.0	200.0	1146.7
WATER QUALITY INDEX		41	44	41	42.0
AVERAGE WATER QUALITY INDEX			42 (Class C)Polluted		

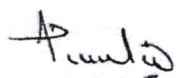
→All Values are in mg/l except pH, turbidity & Temperature.

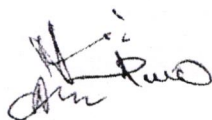
* Microbiological Analysis done by Bio-lab

Samples collected by wild life wetland Division

Samples collected and submitted for analysis by WildLife wetland division

Analyzed by


 I/C Water lab





J&K Pollution Control committee
Office of The Regional Director – Kashmir
 Shiekh-ul-Alam Complex Rajbagh Kashmir

Analysis Report

Physico Chemical Characteristics of Dal Lake for the Month of September, 2024

DATE OF SAMPLING:- 17/09/2024: STP Hazratbal and Sonlank 30/09/2024

S/N	O	Sampling spots	Air Temp	Water Temp	pH	Conductivity	TDS	DO	COD	BOD	Phosphate	Ammoniu m Nitrate	Sulphate	Hardness	Calcium	Magnesi m	Total Alkalinity	Chloride	Turbidity	Nitrate Nitrogen
1		Dalgate:3251	27.00	24.30	7.32	176.0	89.0	4.70	40.00	4.18	0.064	1.254	10.150	124.0	35.27	8.74	102.0	20.0	22.0	0.132
2		Nehru park 1309	27.70	25.40	8.02	175.0	83.0	4.90	48.00	4.01	0.054	1.224	13.480	140.0	36.07	12.15	120.00	18.0	24.0	0.452
3		Grand Palace Ghat	27.80	25.70	8.37	161.0	80.0	7.40	40.00	3.70	0.080	1.020	13.020	106.0	34.46	4.86	132.00	24.0	12.0	0.532
4		Near Nishat STP: 3253	28.60	26.80	8.10	227.0	114.0	7.50	40.00	4.50	0.069	1.146	17.570	172.0	36.07	19.92	116.00	24.0	11.0	0.320
5		Nishat Water Intake: 3261	28.70	26.40	7.90	220.0	112.0	6.20	32.00	4.60	0.075	1.800	13.930	128.0	36.87	8.74	114.0	22.0	25.0	0.272
6		Telbal entry: 3256	28.50	26.00	8.00	262.0	134.0	5.80	48.00	4.40	0.050	1.380	24.240	158.0	40.08	17.09	134.0	18.0	30.0	0.648
7		Near STP Habak: 3257	28.00	26.80	7.47	272.0	137.0	4.80	104.00	9.1	0.091	1.938	28.050	176.0	34.46	21.87	138.0	24.0	25.0	0.656
8		Near STP Hazratbal: 3258	27.00	25.00	7.86	240.0	119.0	5.80	52.44	6.4	0.134	1.026	39.540	160.0	40.08	14.58	120.0	18.0	31.0	1.020
9		Dobighat: 3259	28.50	23.10	7.85	246.0	123.0	6.0	67.19	6.8	0.093	2.460	27.270	166.0	48.09	11.17	140.0	20.0	28.0	0.804
10		Charchinari: 3252	28.40	25.80	7.74	212.0	107.0	5.80	32.00	2.80	0.052	1.680	13.020	130.0	38.47	8.26	114.0	20.0	10.0	0.416
11		Abikarpora: 3254	28.00	25.9	7.6	219.00	111.00	5.40	40.00	3.60	0.070	1.050	10.150	146.0	40.08	12.15	114.0	20.0	16.0	0.476
12		Sonlank: 3260	28.10	23.50	7.92	243.0	121.0	7.00	37.67	4.80	0.095	1.320	31.450	164.0	44.08	13.12	132.0	18.0	49.0	0.276

→ All Values are in mg/l except pH, turbidity & Temperature.

Samples collected by

[Signature]

Analyzed by

[Signature]

[Signature]
I/C Water lab



J&K Pollution Control committee
Office of The Regional Director – Kashmir

Shiekh-ul-Alam Complex Rajbagh Kashmir

Analysis Report

Physico Chemical Characteristics of Dal and Nigeen Lake for the Month of September, 2024

DATE OF SAMPLING:- 30/09/2024 ; NG,MP,GL,SKICCBBackside,NSC,KIPS -17-09-2024

S/N O	Sampling spots	Air Temp	Water Temp	pH	Conductivity Y	TDS	D.O	CO ₂	BOD	Phosphate	Ammoniu m Nitrate	Sulphate	Hardness	Calcium	Magnesi m	Alkalinity Total	Chloride	Turbidity	Nitrate Nitrogen
13	Nayadyar: 4041	29.00	22.80	7.05	660.00	329.0	0.40	122.90	21.40	0.841	6.072	32.420	170.0	49.69	11.17	254.0	42.00	17.0	1.180
14	Jogilankar: 4042	29.20	23.90	7.18	630.00	315.0	0.4	108.10	20.20	0.829	5.89	30.450	172.0	52.10	10.20	230.0	40.00	15.0	0.888
15	Golden Lake:0	27.20	24.50	7.80	174.00	83.0	5.10	32.00	4.30	0.052	1.440	12.120	112.0	33.66	6.80	106.00	18.00	22.0	0.324
16	SKICC Backside	28.00	26.10	8.10	194.00	90.0	6.00	64.00	5.50	0.081	1.560	17.110	128.0	31.26	12.15	112.00	22.00	34.0	0.296
17	Makai Park Point	28.40	26.40	8.20	211.00	106.0	7.80	48.00	5.30	0.063	1.200	13.330	120.0	36.07	7.29	110.00	24.00	16.0	0.416
18	Nishat Garden	28.70	26.40	8.06	202.00	102.0	5.5	64.00	7.7	0.125	1.326	14.840	140.0	38.47	10.69	118.0	22.00	20.0	0.564
19	Near Shalimar Channel	29.00	27.00	8.24	225.00	113.0	7.00	32.00	4.7	0.069	1.230	17.110	126.0	41.68	5.34	110.0	18.00	34.0	0.556
20	Hazratbal Ablution point	27.50	24.80	7.69	228.00	116.0	4.80	77.00	6.20	0.078	1.272	28.170	162.0	40.88	14.58	122.0	24.00	68.0	0.120
21	Khonkhan Area IPS	26.90	24.00	7.10	179.00	87.0	6.00	40.00	3.90	0.085	1.296	11.510	104.0	32.06	5.83	102.0	22.00	17.0	0.440
22	Asharbagh Bridge: 4040	30.00	24.30	4.47	249.00	125.0	6.00	45.89	5.00	0.095	1.500	29.080	140.0	44.08	7.29	120.0	22.00	12.0	0.340
23	Nigeen: 3262	28.50	23.50	7.51	265.00	135.00	7.5	68.80	5.90	0.16	1.014	28.780	144.0	48.1	5.83	126.00	22.0	13.00	0.244
24	Saderbal	28.10	22.00	7.44	284.00	140.0	7.80	59.00	5.50	0.096	1.128	34.420	136.0	47.29	4.37	120.0	18.00	10.0	0.228

→ All Values are in mg/l except pH, turbidity & Temperature.

Samples collected by

Mans

Analyzed by

H. A. R. Q. D.
Am

Am
IC Water lab



J&K Pollution Control committee
Office of The Regional Director – Kashmir
Shiekh-ul-Alam Complex Rajbagh Kashmir

Analysis Report

Physico Chemical Characteristics of Anchar Lake for the Month of September, 2024

Date of Sampling:-27/09/2024

S/NO	Sampling spots	Air Temp	Water Temp	pH	Conductivity	TDS	DO	COD	BOD	Phosphate	Ammonium Nitrate	Sulphate	Hardness	Calcium	Magnesium	Total Alkalinity	Chloride	Turbidity
1	Anchar lake: Near Sangam: 4045	22.3	19.3	7.43	251.0	131.0	3.0	58.31	5.9	0.401	5.052	41.05	160.0	48.89	9.23	152.0	30.0	8.0
2	Anchar lake: Central Anchar: 4044	21.1	18.1	7.43	248.0	135.0	2.1	49.98	3.9	0.163	3.984	37.42	154.0	40.06	13.12	150.0	28.0	10.0
3	Anchar lake: Sindh Entry: 4043	18.0	17.0	7.49	252.0	136.0	4.2	26.65	2.2	0.0536	1.782	33.930	150.0	40.06	12.15	148.0	14.0	25.0
4	Anchar lake: Near Jenab Sahab: 4047	23.0	19.2	7.45	245.0	136.0	0.5	119.95	10.0	0.575	5.916	39.39	200.0	56.11	14.58	176.0	30.0	12.0
5	Anchar lake: Near SKIMS Soura: 4046	23.1	19.4	7.40	270.0	157.0	0.2	83.00	10.500	0.697	6.816	38.48	176.0	46.49	14.58	170.0	38.0	9.0
	Primary water quality criteria for Bathing (class B)	-	-	6.5 - 8.5	-	-	>5mg/l	-	<3mg/l	-	-	-	-	-	-	-	-	-

→ All Values are in mg/l except pH, turbidity & Temperature.

Samples collected by

Nand

Analyzed by

A. Anwar

Anwar
I/C Water lab

Annex-15



J&K Pollution Control committee
Office of The Regional Director – Kashmir
Shiekh-ul-Alam Complex Rajbagh Kashmir

Physico Chemical Characteristics of Wular Lake for the Month of September, 2024

Date of Sampling:-26/09/2024

S/NO	Sampling spots	Air Temp	Water Temp	pH	Conductivity	TDS	D O	COD	BOD	Phosphate	Ammoniu m Nitrate	Sulphate	Hardness	Calcium	Magnesi m	Total Alkalinity	Chloride	Turbidity	Nitrate Nitrogen
1	Saderkot: 4048	27.00	25.30	7.48	212.00	107.0	8.1	48.6	4.40	0.11	1.122	6.810	170.0	32.860	21.38	130.0	14.0	15.0	0.340
2	Banwari	25.00	23.50	7.35	139.0	69.0	4.2	31.65	2.70	0.098	1.086	7.87	92.0	27.250	5.83	90.0	16.0	10.0	0.464
3	Nadihal(Erin Nallah): 3266	Samples spot not accessible due to very low water level																	
4	Zalwan: 4049	Samples spot not accessible due to very low water level																	
5	Ashtingoo	29.00	27.00	7.40	236.0	118.0	7.5	23.30	2.30	0.153	1.182	18.78	144.0	40.08	10.69	112.0	28.0	11.0	0.736
6	Kanibath: 3265	24.00	22.00	7.23	230.0	117.0	7	24.90	2.20	0.098	0.912	23.02	140.0	38.47	10.69	110.0	12.0	12.0	0.448
7	Watlab: 3264	28.00	26.00	7.31	260.0	133.0	6.4	21.60	1.80	0.123	1.122	22.11	144.0	38.47	11.66	126.0	14.0	13.0	0.580
8	Ningli: 3263	26.60	24.40	7.20	252.0	128.0	5.1	19.90	1.70	0.070	0.109	67.75	156.0	43.28	11.66	134.0	22.0	9.0	0.588
9	Garrora	24.00	21.00	7.30	348.0	176.0	5.9	34.90	3.90	0.130	1.212	12.87	198.0	51.30	17.01	172.0	22.0	13.0	0.516
10	Hathlangoo	24.00	21.50	7.20	264.0	134.0	6.2	26.60	2.20	0.085	0.546	46.60	146.0	44.88	8.26	120.0	22.0	14.0	0.944
11	Tulbagh	28.00	26.50	7.48	280.0	142.0	6.8	31.60	3.70	0.151	1.122	23.170	172.0	43.28	15.55	128.0	24.0	15.0	0.888
	Primary water quality criteria for	-	-	6.5 - 8.5	-	-	>5mg/l	-	<3mg/l	-	-	-	-	-	-	-	-	-	-

--All Values are in mg/l except pH, turbidity & Temperature.
Samples collected by officials of Wular Conservation and Management Authority

[Signature]

Analyzed by

[Signature]

[Signature]
I/C Water lab

J&K Pollution Control committee
Office of The Regional Director – Kashmir
Shiekh-ul-Alam Complex Rajbagh Kashmir

Analysis Report

Water Quality Report of Manasbal Lake Ganderbal

Date of Sampling:-21/09/2024

S.No	Parameter	Inlet	Towards Centre	Outlet	Primary water quality criteria for outdoor Bathing(Organised) (class B)
1	Air Temp. °C	26.0	26.0	26.2	
2	Water Temp. °C	21.1	21.2	21.2	
3	pH	7.98	7.80	7.75	6.5 - 8.5
4	Conductivity µs/cm	248.0	259.0	267.0	
5	T.D.S	126.0	128.0	136.0	
6	D.O	8.9	9.2	9.0	>5mg/l
7	C.O.D	13.2	11.6	13.2	
8	B.O.D	1.2	1.0	1.1	< 3mg/l
9	Phosphate	0.078	0.068	0.053	
10	Ammonical Nitrogen	0.349	0.285	0.321	
11	Sulphate	29.9	31.3	39.3	
12	Hardness	190.0	180.0	176.0	
13	Calcium	56.1	52.1	48.1	
14	Magnesium	12.15	12.15	13.60	
15	T. Alkalinity	156.0	140.0	148.0	
16	Chloride	18.0	16.0	14.0	
17	Turbidity NTU	3.0	2.0	2.0	
18*	*Total Coliforms after 24hrs of Incubation at 37°C CFU/100ml	NA	NA	NA	-
19	*Faecal coliforms after 24hrs of Incubation at 45°C CFU/100ml	NA	NA	NA	-

→All Values are in mg/l except pH, turbidity & Temperature.

NA = NOT ANALYSED

Sample collected by

[Signature]

Analyzed by

[Signature]

[Signature]
I/C Water lab

PAMPORE WETLAND MICROBIOLOGY ANALYSIS REPORT FOR THE MONTH OF
SEPTEMBER 2024

NO:PCC/ROK/BIO-LAB/AR/Pam-wL/24-25/46

Date: 08/10/24

Date of sampling : 12/09/2024

Date of Analysis : 13/09/2024

S.no	Location	Total Coliform CFU/100 ml	Faecal Coliform CFU/100 ml	Permissible Limits for Faecal Coliform CFU/100ml	Permissible Limits for Total Coliform CFU/100ml
1	CHATLAM-Inlet	60000	2000	500(desirable) -2500(Max.)	500
2	CHATLAM-Centre	3600	600		
3	CHATLAM-Outlet	2000	400		
4	FRASHKORI- Inlet	S.N.A	S.N.A		
5	FRASHKORI- Centre	25000	2000		
6	FRASHKORI- Outlet	10000	650		
7	KRANCHOO- Inlet	11000	2600		
8	KRANCHOO- Centre	5800	1200		
9	KRANCHOO- Outlet	25000	700		
10	MANIBUGH-Inlet/Outlet	S.N.A	S.N.A		
11	MANIBUGH- Centre	60000	1600		

Disclaimer: Permissible limits are as per CPCB notification NO.494 dated: 25/09/2000

The results are confined to the collected samples only.

Samples collected by: Environmental Deptt.

Samples Analysed by:

1. Ms Shaista (JRF)

2. Mr Musharif (JRF)

Mr Shabir Ahmed (R.A)

Gazzala Hassan (Scientist B)

HYGAM - MICROBIOLOGY ANALYSIS REPORT FOR THE MONTH OF SEPTEMBER 2024

NO: PCC/ROK/BIO-LAB/AR/24-25/49

Date: 08/10/2024

Date of sampling : 03/09/2024

Date of Analysis : 04/09/2024

S.no	Location	Total Coliform CFU/100 ml	Faecal Coliform CFU/100 ml	Permissible Limits for Faecal Coliform CFU/100ml	Permissible Limits for Total Coliform CFU/100ml		
Date of sampling: 03/09/2024							
1	Hygam-Inlet	9000	3000	500(desirable) -2500(Max.)	500		
2	Hygam- centre	7500	240				
3	Hygam- outlet	5500	200				
Date of sampling: 04/09/2024							
1	Shalbugh- Inlet	9500	4500				
2	Shalbugh- centre	7000	1200				
3	Shalbugh- outlet	6500	900				
Date of sampling: 13/09/2024							
Date of Analysis :14/09/2024							
1	Hokersar- Inlet	12000	1100				
2	Hokersar- outlet	11000	650				

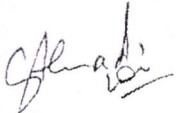
Disclaimer: Permissible limits are as per CPCB notification NO.494 dated: 25/09/2000

The results are confined to the collected samples only.

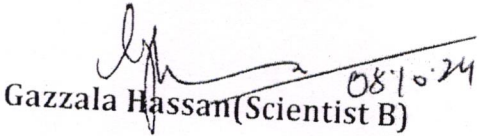
Samples received from wetland Deptt.

Samples Analysed by:

- Ms Shaista (JRF)
- Mr Musharif (JRF)

Mr Shabir Ahmed (R.A)



Gazzala Hassan (Scientist B) 08/10/24

Government of Jammu & Kashmir

J&K POLLUTION CONTROL COMMITTEE

OFFICE OF THE REGIONAL DIRECTOR - KASHMIR

Sheikh-ul-Alam Campus, Rajbagh, near Government Silk Factory, Srinagar-190008

www.jkspcb.in Email: regionaldirectorjkm@gmail.com, Tel/fax 0194-2311842

Dal Lake Microbiological Analysis Report for the month of August 2024

S No.	Date of Sampling 27 /08/2024-----Date of Analysis: 28 / 08/24	Location	Total Coliforms CFU/100ml	Faecal Coliforms CFU/100ml	Permissible Limits for Faecal Coliform CFU/100ml	Permissible Limits For Total Coliform CFU/100ml
1		Dal gate	2700	84		
2		Nehru Park	1900	50		
3		Grand Palace	1640	55		
4		Charchinari	2500	70	500 (Desirable) - 2500(Max.)	500
5		Abikarpora	3200	130		
6		Near Nishat LAAM	3400	200		
7		Nishat water intake	9000	500		
8		Telbal entry	23000	2700		
9		Near Habak STP	54000	3000		
10		Near Hazratbal STP	34000	2400		
11		Sonalank	7000	180		
12		Dobighat	23000	2100		
13		Nayadyar	7500	2000		
14		Jogilankar	11000	3000		
15		Golden Lake	9500	1680		
16		SKICC backside	8500	40		
17		Makai point	12000	1000		
18		Nishat Garden	6200	1200		
19		Shalimar Channel	27000	5400		
20		Hazratbal shrine Ablution point	4000	1200		
21		Konkhan 1PS	70,000	4800		
22		Ashai bagh	2400	260		
23		Nigeen club	1100	120		
24		Saderbal	17000	2400		

No: PCC/Reg/Biolab IAR/24-25/02/34

The results are confined to the collected samples only.

Samples collected by: 1. Mr Shabir Ahmed (R.A) 2. Mohd. Suhail (Lab att.)

Samples Analysed by:

- Ms Shaista (JRF)
- Mr Musharif (JRF)

Mr Shabir Ahmed (R.A)

Gazzala Hassan (Scientist B)

06.09.24

ANCHAR MICROBIOLOGY ANALYSIS REPORT FOR THE MONTH OF SEPTEMBER 2024

NO:PCC/ROK/BIO-LAB/AR/Anch/24-25 /45

Date: 08/10/2024

Date of sampling : 27/09/2024

Date of Analysis : 27/09/2024

S.no	Location	Total Coliform CFU/100 ml	Faecal Coliform CFU/100 ml	Permissible Limits for Faecal Coliform CFU/100ml	Permissible Limits for Total Coliform CFU/100ml
1	Jenab sahab Soura	750000	90000	500(desirable)- 2500(Max.)	500
2	Sindh Entry	820000	20000		
3	Centre Anchar	600000	55000		
4	Sangam Outlet	580000	40000		
5	SKIMS Anchar	890000	36000		

Disclaimer: Permissible limits are as per CPCB notification NO.494 dated: 25/09/2000

The results are confined to the collected samples only.

Samples collected by: 1. Mohd Suhail 2. Mr Shabir Ahmad (R.A)

Samples Analysed by:

1. Ms Shaista (JRF)

2. Mr Musharif (JRF)

Mr Shabir Ahmed (R.A)

Gazzala Hassan (Scientist B)

WULAR LAKE MICROBIOLOGY ANALYSIS REPORT FOR THE MONTH OF SEPTEMBER 2024

NO:PCC/ROK/BIO-LAB/AR/Wul/24-25/47

Date: 08/10/2024

Date of sampling : 26/09/2024

Date of Analysis : 27/09/2024

S.no	Location	Total Coliform CFU/100 ml	Faecal Coliform CFU/100 ml	Permissible Limits for Faecal Coliform CFU/100ml	Permissible Limits for Total Coliform CFU/100ml
1	Banyar	190	120	500(desirable)- 2500(Max.)	500
2	Garoorra	1240	920		
3	Saderkot	1800	1140		
4	Nadihal	S.N.A	S.N.A		
5	Zalwen	S.N.A	S.N.A		
6	Ashtingoo	54000	11000		
7	Kanibhat	130000	9200		
8	Watlab	1900	940		
9	Hatlangoo	1200	880		
10	Tulbagh	360	220		
11	Ningli	1540	214		
12	Jhelum	80000	18000		
13	Zinlank	4000	150		
14	Shahgundh	S.N.A	S.N.A		
15	Kulpaw	S.N.A	S.N.A		
16	Alusa	5200	180		
17	Kohnusa	5000	560		

Disclaimer: Permissible limits are as per CPCB notification NO.494 dated: 25/09/2000

The results are confined to the collected samples only.

Samples Analysed by:

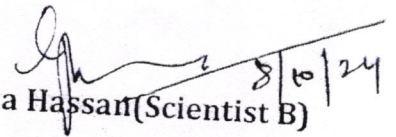
1. Ms Shaista (JRF)



2. Mr Musharif (JRF)

Mr Shabir Ahmed (R.A)

Gazzala Hassan (Scientist B)



956

J& K POLLUTION CONTROL COMMITTEE PARIVESH BHAVAN GLADNI, (NARWAL) JAMMU

ANALYSIS TEST REPORT (Water Laboratory)

Source of sample : GHARANA WET LAND RS PURA & SURINSAR LAKE
 Date of sample collection : 06-11-2024
 Sample submitted by : DO Jammu South

Report No. 45(W)

Dated: 10-11-2024

S.No.	Parameters	Gharana Wet Land RS Pura	Surinsar Lake	Standard Permissible limits as per CPCB Classification of Streams For 'B' Class of Rivers
1	Weather	Clear	Clear	
2	Temperature(°C)	18	18	
3	Colour	Dark Grey	Light Green	
4	Odour	Pungent	Pungent	
5	Dissolved Oxygen	5.20	6.8	>5.0 mg/l
6	pH	8.36	8.46	6.5-8.5
7	Conductivity	982	130	
8	Biological Oxygen Demand	5.0	3.8	<3.0 mg/l
General Parameters				
1	Turbidity	62	7.0	
2	Total Dissolved Solids	590	78	
3	Chemical Oxygen Demand	13.0	10.0	
4	Total Alkalinity	460	140	
5	Hardness as CaCO ₃	420	136	
6	Calcium Hardness as CaCO ₃	344	102	
7	Magnesium Hardness as CaCO ₃	76	34	
8	Sodium	34	7.0	
9	Potassium	7.0	1.2	
10	Chloride	68	20	

Note:1. All the concentrations are expressed in mg/l except pH, Conductivity ($\mu\text{S}/\text{cm}$), Temperature °C

Analyst 10/11/24

Analyst & I/c Water Lab 10/11/2024

J& K POLLUTION CONTROL COMMITTEE PARIVESH BHAVAN GLADNI, (NARWAL) JAMMU

ANALYSIS TEST REPORT (Water Laboratory)

Source of sample : GHARANA WET LAND RS PURA & SURINSAR LAKE
 Date of sample collection : 06-11-2024
 Sample submitted by : DO Jammu South

Report No. 45(W)

Dated: 10-11-2024

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7	Magnesium Hardness as CaCO ₃	76	34	
8	Sodium	34	7.0	
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10	Chloride	68	20	

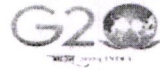
Note: I. All the concentrations are expressed in mg/l except pH, Conductivity ($\mu\text{S}/\text{cm}$), Temperature °C

Analyst 10/11/24

Analyst & I/c Water Lab
10/11/2024



958



Annet - 61

Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR-KASHMIR

Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirectorkmr@gmail.com, Tel/fax 0194-2311842

The Director,
Rural Development Department,
Kashmir.

Legal Notice
(By Regd. Post)

No: PCC/ROK/LS (NGT)/LN-1/2024/ 13S-39

Date:- 06/11/2024

Subject:- Notice for initiating legal action under Environmental Laws

- Whereas, News item titled, "What Challenge are Kashmiri Wetlands Facing?" appearing in Kashmir Life dated 02-02-2024 raises the issue of illegal and unchecked encroachment, cultivation activities, sedimentation, haphazard planning, and waste (solid & liquid) discharge in the wetlands in Kashmir and pollution problems in respect thereof.
- Whereas, the matter of rampant pollution of wetlands in Kashmir is being heard by the Hon'ble National Green Tribunal (NGT), New Dehli in OA No. 29/2024 titled, "What Challenge are Kashmiri Wetlands Facing?" and the Hon'ble NGT vide its order dated 10-09-2024 directed the Jammu & Kashmir Pollution Control Committee to furnish details of the action taken by the J & K Pollution Control Committee on violations identified that are responsible for polluting/destroying wetlands/water bodies in Kashmir particular Fashkooi, Krentchoo, Chatlam & Manibugh wetlands in District Pulwama.
- Whereas, the Divisional Officer, Pollution Control Committee, Pulwama in its latest report dated 05-10-2024 submitted in verification, while acknowledging the dumping of solid waste and discharge of untreated domestic sewage at Krentchoo wetland and Chatlam wetland have pointed out certain observations which are reproduced as under:-

1. Krentchoo Wetland:-

- The wetland is not being properly maintained and do not have protective measures in place to prevent human livestock interference.
- No protective walls or mesh fencing in and around the wetland has been provided to prevent littering of solid waste.
- Solid waste is dumped by the locals in the wetland causing pollution thereof and the garbage is not being cleared or lifted from the site on regular basis thereby, harming the wetland and its water quality by leaching process.
- No aerators or oxygen suppliers exist on spot to support aquatic life and maintain water quality. The water of this wetland is harmful for consumption for human, animals and birds. Untreated domestic sewage found discharged

2. Chatlam Wetland:-

- Domestic sewage from village Lalpora through drains & Maij Khan Nala was found discharged directly into the wetland without treatment.
- The water quality apparently seems good, however, the wetland being stagnant needs proper care.
- The wetland is not being properly protected and do not have protective measures to prevent water logging, biodiversity/habitat degradation and human Interference.

- Whereas, this practice of insanitary dumping of solid waste and untreated discharge of liquid waste into the afore-said wetlands is in contravention of provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Solid Waste Management Rules, 2016; the Wetland (Conservation & Management) Rules, 2017; and directions of the Hon'ble National Green Tribunal (NGT) besides being violation of the relevant environmental laws as referred hereinabove, which is an offence and attracts the legal action prescribed in the Environment (Protection) Act, 1986, which lead to levying of heavy Environment Compensation as per the formula devised by the Hon'ble NGT and prosecution in the Hon'ble Court of Law.

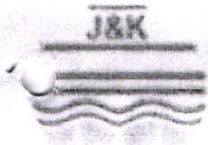
Now, therefore, in light of the above, you are hereby called upon to show cause within 15 days from issuance of this notice as to why action proposed be not taken against your organization for brazen violation of afore-said Acts/Rules and the the Hon'ble National Green Tribunal (NGT) directions. In the event of your failure to show any reasonable cause within notice period, action shall become obvious in the matter.

Regional Director,
Kashmir.

06.11.24

Copy to:-

- Member Secretary, JK Pollution Control Committee, Jammu for information.
- Deputy Commissioner/District Magistrate, District Pulwama for information and necessary action.
- Assistant Commissioner, Development, District Pulwama for information and necessary action.
- Divisional Officer, Pollution Control Committee, Pulwama for information and follow up to submit the action taken report in the matter within notice period. This is with reference to his report submitted vide No. JKPC/PUL/DO/2279/2024 dated 05-10-2024.



959



Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE

OFFICE OF THE REGIONAL DIRECTOR-KASHMIR

Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirectorjkmr@gmail.com, Tel fax 0194-2311842

PCC

Executive Officer,
Municipal Committee,
Pampore, District Pulwama.

Legal Notice
(By Regd. Post)

No: PCC/ROK/LS (NGT)/LN-1/2024/ 131-34

Date:- 06/11/2024.

Subject:- Notice for initiating legal action under Environmental Laws

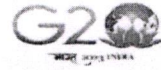
- Whereas, News item titled, "What Challenge are Kashmiri Wetlands Facing?" appearing in Kashmir Life dated 02-02-2024 raises the issue of illegal and unchecked encroachment, cultivation activities, sedimentation, haphazard planning, and waste (solid & liquid) discharge in the wetlands in Kashmir and pollution problems in respect thereof.
- Whereas, the matter of rampant pollution of wetlands in Kashmir is being heard by the Hon'ble National Green Tribunal (NGT), New Dehli in OA No. 259/2024 titled, "What Challenge are Kashmiri Wetlands Facing?" and the Hon'ble NGT vide its order dated 10-09-2024 directed the Jammu & Kashmir Pollution Control Committee to furnish details of the action taken by the J & K Pollution Control Committee on violations identified that are responsible for polluting/destroying wetlands/water bodies in Kashmir particular Fashkoori wetland in Pampore, District Pulwama.
- Whereas, the Divisional Officer, Pollution Control Committee, Pulwama in its latest report dated 05-10-2024 submitted in verification, while acknowledging the violations have pointed out certain observations which are reproduced as under:-
 - Domestic sewage from adjoining villages (particular Tulbagh & Namblabal) through drains is directly discharged in Fashkoori wetland without treatment thereby deteriorating its water quality which is detrimental for the environment, animals, plants, aquatic life, flora fauna and the water body as well.
 - No scientific treatment facility like CSTP for domestic sewage has been provided on spot by the MC Pampore.
 - No aeriators exists on spot to support aquatic life and maintain oxygen level of flora and fauna of the wetland.
 - Solid waste in the form of plastic bottles, polythene etc is dumped within the wetland area causing pollution thereof. The traps have been provided at some spots by the J & K Wildlife Department for retention of this solid waste, however, this trapped waste is not removed regularly resulting thereby accumulation of the waste. No proper arrangement for management and handling of this waste or remedial measures are taken by the Municipal Committee to prevent littering of solid waste in and around the Fashkoori wetland.
 - No waste segregation bins for solids waste collection have been put in place in and around the wetland area.
 - No protective walls or mesh fencing around the wetland has been provided to protect its embankment and avoid human interference.
- Whereas, this practice of insanitary dumping of solid waste and untreated discharge of liquid waste into the Fashkoori wetland is in contravention of provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Solid Waste Management Rules, 2016; the Wetland (Conservation & Management) Rules, 2017; and directions of the Hon'ble National Green Tribunal (NGT) besides being violation of the relevant environmental laws as referred hereinabove, which is an offence and attracts the legal action prescribed in the Environment (Protection) Act, 1986, which lead to levying of heavy Environment Compensation as per the formula devised by the Hon'ble NGT and prosecution in the Hon'ble Court of Law.

Now, therefore, in light of the above, you are hereby called upon to show cause within 15 days from issuance of this notice as to why action proposed be not taken against your organization for brazen violation of afore-said Acts/Rules and the the Hon'ble National Green Tribunal (NGT) directions. In the event of your failure to show any reasonable cause within notice period, action shall become obvious in the matter.

Copy to:

Regional Director,
Kashmir
06.11.2024

- Member Secretary, JK Pollution Control Committee, Jammu for information.
- Deputy Commissioner/District Magistrate, Pulwama for information and necessary action.
- Divisional Officer, Pollution Control Committee, Pulwama for information and follow up to submit the action taken report in the matter within notice period. This is with reference to his report submitted vide No. JKPC/PUL/DO/2279/2024 dated 05-10-2024.



Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE

OFFICE OF THE REGIONAL DIRECTOR-KASHMIR

Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirectorkmr@gmail.com, Tel/fax 0194-2311842

Chief Executive Officer,
Manasbal Development Authority,
Manasbal, District Ganderbal.

Legal Notice
(By Regd. Post)

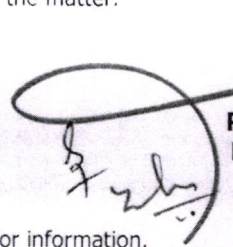
No: PCC/ROK/LS (NGT)/LN-1/2024/140-44

Date:- 06/11/2024.

Subject:- Notice for initiating legal action under Environmental Laws

- Whereas, News item titled, "What Challenge are Kashmiri Wetlands Facing?" appearing in Kashmir Life dated 02-02-2024 raises the issue of illegal and unchecked encroachment, cultivation activities, sedimentation, haphazard planning, and waste (solid & liquid) discharge in the wetlands in Kashmir and pollution problems in respect thereof.
- Whereas, the matter of rampant pollution of wetlands in Kashmir is being heard by the Hon'ble National Green Tribunal (NGT), New Dehli in OA No. 239/2024 titled, "What Challenge are Kashmiri Wetlands Facing?" and the Hon'ble NGT vide its order dated 10-09-2024 directed the Jammu & Kashmir Pollution Control Committee to furnish details of the action taken by the J & K Pollution Control Committee on violations identified that are responsible for polluting/destroying wetlands/water bodies in Kashmir particular Manasbal wetland and Shalibugh wetland in District Ganderbal.
- Whereas, the Divisional Officer, Pollution Control Committee, Ganderbal in its latest report dated 15-10-2024 submitted in verification, while acknowledging the violations have pointed out certain observations which are reproduced as under:-
 - Domestic sewage and waste water containing chemical fertilizers from the adjoining villages Kondbal, Jarokbal, Nesbal, Grethal and safapora is directly discharged in Manasbal wetland without treatment thereby deteriorating its water quality which is detrimental for the environment, animals, plants, aquatic life, flora fauna and the water body as well.
 - No scientific treatment facility like CSTP for domestic sewage has been provided on spot by the Manasbal Development Authority.
 - Solid waste is dumped within the wetland area causing pollution thereof.
 - Heaps of solid waste was found dumped on banks of the Manasbal Lake at various places. Accumulation of solid waste on the site resulting thereby siltation, weed growth and stinking marsh particularly near banks of the lake.
- Whereas, this practice of insanitary dumping of solid waste and untreated discharge of liquid waste into the Manasbal Lake is in contravention of provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Solid Waste Management Rules, 2016; the Wetland (Conservation & Management) Rules, 2017; and directions of the Hon'ble National Green Tribunal (NGT) besides being violation of the relevant environmental laws as referred hereinabove, which is an offence and attracts the legal action prescribed in the Environment (Protection) Act, 1986, which lead to levying of heavy Environment Compensation as per the formula devised by the Hon'ble NGT and prosecution in the Hon'ble Court of Law.

Now, therefore, in light of the above, you are hereby called upon to show cause within 15 days from issuance of this notice as to why action proposed be not taken against your organization for brazen violation of afore-said Acts/Rules and the the Hon'ble National Green Tribunal (NGT) directions. In the event of your failure to show any reasonable cause within notice period, action shall become obvious in the matter.


Regional Director,
Kashmir.
06.11.24

Copy to:

- Member Secretary, JK Pollution Control Committee, Jammu for information.
- Deputy Commissioner/District Magistrate, Ganderbal for information and necessary action.
- Director, Rural Development Department, Kashmir for information and necessary action.
- Divisional Officer, Pollution Control Committee, Ganderbal for information and follow up to submit the action taken report in the matter within notice period. This is with reference to his report submitted vide No. PCC/DO/GBL/Manasbal Lake/2024/287 dated 15-10-2024.



Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR-KASHMIR

Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirectorkmr@gmail.com, Tel/fax 0194-2311842

Chief Executive Officer,
Municipal Committee,
District Ganderbal.

Legal Notice
(By Regd. Post)

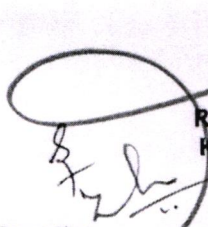
No: PCC/ROK/LS (NGT)/LN-1/2024/145-49

Date:- 06/11/2024.

Subject:- Notice for initiating legal action under Environmental Laws

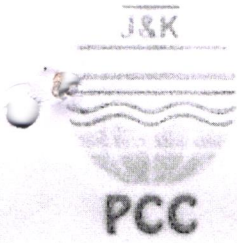
- Whereas, News item titled, "What Challenge are Kashmiri Wetlands Facing?" appearing in Kashmir Life dated 02-02-2024 raises the issue of illegal and unchecked encroachment, cultivation activities, sedimentation, haphazard planning, and waste (solid & liquid) discharge in the wetlands in Kashmir and pollution problems in respect thereof.
- Whereas, the matter of rampant pollution of wetlands in Kashmir is being heard by the Hon'ble National Green Tribunal (NGT), New Dehli in OA No. 299/2024 titled, "What Challenge are Kashmiri Wetlands Facing?" and the Hon'ble NGT vide its order dated 10-09-2024 directed the Jammu & Kashmir Pollution Control Committee to furnish details of the action taken by the J & K Pollution Control Committee on violations identified that are responsible for polluting/destroying wetlands/water bodies in Kashmir particular Manasbal wetland and Shalibugh wetland in District Ganderbal.
- Whereas, the Divisional Officer, Pollution Control Committee, Ganderbal in its latest report dated 15-10-2024 submitted in verification, while acknowledging the violations have pointed out certain observations which are reproduced as under:-
 - Domestic sewage and waste water containing chemical fertilizers through various drains from the adjoining villages (particular Sangam village & Takan village) and agricultural fields/catchments is directly discharged in Shalibugh wetland without treatment resulting thereby pollution, siltation and weed growth on the site.**
 - No scientific treatment facility like CSTP for domestic sewage has been provided on spot by the Municipal Committee, Ganderbal.**
- Whereas, this practice of insanitary dumping of solid waste and untreated discharge of liquid waste into the Shalibugh wetland is in contravention of provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Solid Waste Management Rules, 2016; the Wetland (Conservation & Management) Rules, 2017; and directions of the Hon'ble National Green Tribunal (NGT) besides being violation of the relevant environmental laws as referred hereinabove, which is an offence and attracts the legal action prescribed in the Environment (Protection) Act, 1986, which lead to levying of heavy Environment Compensation as per the formula devised by the Hon'ble NGT and prosecution in the Hon'ble Court of Law.

Now, therefore, in light of the above, you are hereby called upon to show cause within 15 days from issuance of this notice as to why action proposed be not taken against your organization for brazen violation of afore-said Acts/Rules and the the Hon'ble National Green Tribunal (NGT) directions. In the event of your failure to show any reasonable cause within notice period, action shall become obvious in the matter.


Regional Director,
Kashmir.
06-11-24

Copy to:

- Member Secretary, JK Pollution Control Committee, Jammu for information.
- Deputy Commissioner/District Magistrate, Ganderbal for information and necessary action.
- Director, Rural Development Department, Kashmir for information and necessary action.
- Divisional Officer, Pollution Control Committee, Ganderbal for information and follow up to submit the action taken report in the matter within notice period. This is with reference to his report submitted vide No. PCC/DO/GBL/Shlibugh Wetland/2024/288 dated 15-10-2024.



Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR-KASHMIR
Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirectorkmr@gmail.com, Tel/fax 0194-2311842

The Chief Executive Officer (Co-ordinator),
Wular Conservation & Management Authority,
Srinagar.

Legal Notice
(By Regd. Post)

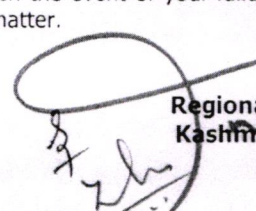
No: PCC/ROK/LS (NGT)/LN-1/2024/ 150-54

Date:- 06/11/2024.

Subject: - Notice for initiating legal action under Environmental Laws.

- Whereas, News item titled, "What Challenge are Kashmiri Wetlands Facing?" appearing in Kashmir Life dated 02-02-2024 raises the issue of illegal and unchecked encroachment, cultivation activities, sedimentation, haphazard planning, and waste (solid & liquid) discharge in the wetlands in Kashmir and pollution problems in respect thereof.
- Whereas, the matter of rampant pollution of wetlands in Kashmir is being heard by the Hon'ble National Green Tribunal (NGT), New Dehli in OA No. 299/2024 titled, "What Challenge are Kashmiri Wetlands Facing?" and the Hon'ble NGT vide its order dated 10-09-2024 directed the Jammu & Kashmir Pollution Control Committee to furnish details of the action taken by the J & K Pollution Control Committee on violations identified that are responsible for polluting/destroying wetlands/water bodies in Kashmir particular Wular Lake in District Bandipora.
- Whereas, the Divisional Officer, Pollution Control Committee, Bandipora in its latest report dated 15-10-2024 submitted in verification, while acknowledging the violations have pointed out certain observations which are reproduced as under:-
 - Domestic sewage/effluents through various drains and nallas namely Madhumati Nalla, Erin Nalla, Ningli Nalla, Ajas Nalla, Bazipora Nalla, Aloosa Nalla, Ashtingo Nalla, Gadder Kul (Zalwan Kul), Duddeh Kul, Kema Kul are discharged into the Wular Lake without treatment thereby deteriorating its water quality.**
 - Untreated leachets and solid waste illegally being dumped at Zalwan, Bandipora Municipal Solid Waste Dumping site is also been carried through Gadder Kul and finally discharged into the Wular Lake causing pollution thereof.**
 - Domestic wastes and untreated sewage coming out of the residential houses in Banyari Hajin, Sadderkoot Payeen and Guroora was found to get discharged through drains into the catchment areas of the Wular Lake.**
 - Untreated sewage and domestic wastes generated from residential houses are being thrown through a rivulet into the Wular Lake at Kanibathy Aloosa.**
 - Domestic sewage arising out of the residential houses in Khudmul, Zeermanz, Bangladesh and Kanibathy hamlets/& townships existing in close proximity with respect to the Wular lake also gets discharged into this water body through underground pipes without any treatment.**
- Whereas, this practice of insanitary throwing of solid waste and untreated discharge of liquid waste into the Wular Lake is in contravention of provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Solid Waste Management Rules, 2016; the Wetland (Conservation & Management) Rules, 2017; and directions of the Hon'ble National Green Tribunal (NGT) besides being violation of the relevant environmental laws as referred hereinabove, which is an offence and attracts the legal action prescribed in the Environment (Protection) Act, 1986, which lead to levying of heavy Environment Compensation as per the formula devised by the Hon'ble NGT and prosecution in the Hon'ble Court of Law.

Now, therefore, in light of the above, you are hereby called upon to show cause within 15 days from issuance of this notice as to why action proposed be not taken against your organization for brazen violation of afore-said Acts/Rules and the the Hon'ble National Green Tribunal (NGT) directions. In the event of your failure to show any reasonable cause within notice period, action shall become obvious in the matter.


Regional Director,
Kashmir.
06-11-24

Copy to:

- Member Secretary, JK Pollution Control Committee, Jammu for information.
- Deputy Commissioner/District Magistrate, Bandipora for information and necessary action.
- Chief Executive Director, Wular Conservation & Management Authority, Srinagar for information and necessary action.
- Divisional Officer, Pollution Control Committee, Bandipora for information and follow up to submit the action taken report in the matter within notice period. This is with reference to his report submitted vide No. PCC/Bpr/NGT/2024/772-73 dated 15-10-2024.

Government of Jammu & Kashmir

J&K POLLUTION CONTROL COMMITTEE

OFFICE OF THE REGIONAL DIRECTOR-KASHMIR

Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirectorjkr@gmail.com, Tel fax 0194-2311842

The Chief Executive Officer,
Municipal Council,
Bandipora.

Legal Notice
(By Regd. Post)

No: PCC/ROK/LS (NGT)/LN-1/2024/ 155-59

Date:- 06/11/2024

Subject: - Notice for initiating legal action under Environmental Laws.

- Whereas, News item titled, "What Challenge are Kashmiri Wetlands Facing?" appearing in Kashmir Life dated 02-02-2024 raises the issue of illegal and unchecked encroachment, cultivation activities, sedimentation, haphazard planning, and waste (solid & liquid) discharge in the wetlands in Kashmir and pollution problems in respect thereof.
- Whereas, the matter of rampant pollution of wetlands in Kashmir is being heard by the Hon'ble National Green Tribunal (NGT), New Dehli in OA No. 299/2024 titled, "What Challenge are Kashmiri Wetlands Facing?" and the Hon'ble NGT vide its order dated 10-09-2024 directed the Jammu & Kashmir Pollution Control Committee to furnish details of the action taken by the J & K Pollution Control Committee on violations identified that are responsible for polluting/destroying wetlands/water bodies in Kashmir particular Wular Lake in District Bandipora.
- Whereas, the Divisional Officer, Pollution Control Committee, Bandipora in its latest report dated 15-10-2024 submitted in verification, while acknowledging the violations have pointed out certain observations which are reproduced as under:-
 - Domestic sewage/effluents through various drains and nallas namely Madhumati Nalla, Erin Nalla, Ningli Nalla, Ajas Nalla, Bazipora Nalla, Aloosa Nalla, Ashtingo Nalla, Gadder Kul (Zalwan Kul), Duddeh Kul, Kema Kul are discharged into the Wular Lake without treatment thereby deteriorating its water quality.
 - Untreated leachets and solid waste illegally being dumped at Zalwan, Bandipora Municipal Solid Waste Dumping site is also been carried through Gadder Kul and finally discharged into the Wular Lake causing pollution thereof.
 - Domestic wastes and untreated sewage coming out of the residential houses in Banyari Hajin, Sadderkoot Payeen and Guroora was found to get discharged through drains into the catchment areas of the Wular Lake.
 - Untreated sewage and domestic wastes generated from residential houses are being thrown through a rivulet into the Wular Lake at Kanibathy Aloosa.
 - Domestic sewage arising out of the residential houses in Khudmul, Zeermanz, Bangladesh and Kanibathy hamlets/& townships existing in close proximity with respect to the Wular lake also gets discharged into this water body through underground pipes without any treatment.
- Whereas, this practice of insanitary throwing of solid waste and untreated discharge of liquid waste into the Wular Lake is in contravention of provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Solid Waste Management Rules, 2016; the Wetland (Conservation & Management) Rules, 2017; and directions of the Hon'ble National Green Tribunal (NGT) besides being violation of the relevant environmental laws as referred hereinabove, which is an offence and attracts the legal action prescribed in the Environment (Protection) Act, 1986, which lead to levying of heavy Environment Compensation as per the formula devised by the Hon'ble NGT and prosecution in the Hon'ble Court of Law.

Now, therefore, in light of the above, you are hereby called upon to show cause within 15 days from issuance of this notice as to why action proposed be not taken against your organization for brazen violation of afore-said Acts/Rules and the the Hon'ble National Green Tribunal (NGT) directions. In the event of your failure to show any reasonable cause within notice period, action shall become obvious in the matter.

Regional Director,
Kashmir.

06-11-24

Copy to:-

- Member Secretary, JK Pollution Control Committee, Jammu for information.
- Deputy Commissioner/District Magistrate, Bandipora for information and necessary action.
- Chief Executive Director, Wular Conservation & Management Authority, Srinagar for information and necessary action.
- Divisional Officer, Pollution Control Committee, Bandipora for information and follow up to submit the action taken report in the matter within notice period. This is with reference to his report submitted vide No. PCC/Bpr/NGT/2024/772-73 dated 15-10-2024.

Government of Jammu & Kashmir

J&K POLLUTION CONTROL COMMITTEE

OFFICE OF THE REGIONAL DIRECTOR-KASHMIR

Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirectorkmr@gmail.com, Tel/fax 0194-2311842

The Chief Executive Officer,
 MC Sumbal,
 Bandipora.

Legal Notice
 (By Regd. Post)

No: PCC/ROK/LS (NGT)/LN-1/2024/ 160-64

Date:- 06/11/2024

Subject: - Notice for initiating legal action under Environmental Laws.

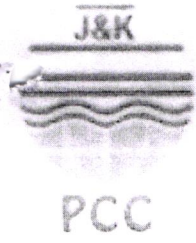
- Whereas, News item titled, "What Challenge are Kashmiri Wetlands Facing?" appearing in Kashmir Life dated 02-02-2024 raises the issue of illegal and unchecked encroachment, cultivation activities, sedimentation, haphazard planning, and waste (solid & liquid) discharge in the wetlands in Kashmir and pollution problems in respect thereof.
- Whereas, the matter of rampant pollution of wetlands in Kashmir is being heard by the Hon'ble National Green Tribunal (NGT), New Dehli in OA No. 299/2024 titled, "What Challenge are Kashmiri Wetlands Facing?" and the Hon'ble NGT vide its order dated 10-09-2024 directed the Jammu & Kashmir Pollution Control Committee to furnish details of the action taken by the J & K Pollution Control Committee on violations identified that are responsible for polluting/destroying wetlands/water bodies in Kashmir particular Wular Lake in District Bandipora.
- Whereas, the Divisional Officer, Pollution Control Committee, Bandipora in its latest report dated 15-10-2024 submitted in verification, while acknowledging the violations have pointed out certain observations which are reproduced as under:-
 - Domestic sewage/effluents through various drains and nallas namely Madhumati Nalla, Erin Nalla, Ningli Nalla, Ajas Nalla, Bazipora Nalla, Aloosa Nalla, Ashtingo Nalla, Gadder Kul (Zalwan Kul), Duddeh Kul, Kema Kul are discharged into the Wular Lake without treatment thereby deteriorating its water quality.**
 - Untreated leachets and solid waste illegally being dumped at Zalwan, Bandipora Municipal Solid Waste Dumping site is also been carried through Gadder Kul and finally discharged into the Wular Lake causing pollution thereof.**
 - Domestic wastes and untreated sewage coming out of the residential houses in Banyari Hajin, Sadderkoot Payeen and Guroora was found to get discharged through drains into the catchment areas of the Wular Lake.**
 - Untreated sewage and domestic wastes generated from residential houses are being thrown through a rivulet into the Wular Lake at Kanibathy Aloosa.**
 - Domestic sewage arising out of the residential houses in Khudmul, Zeermanz, Bangladesh and Kanibathy hamlets/& townships existing in close proximity with respect to the Wular lake also gets discharged into this water body through underground pipes without any treatment.**
- Whereas, this practice of insanitary throwing of solid waste and untreated discharge of liquid waste into the Wular Lake is in contravention of provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Solid Waste Management Rules, 2016; the Wetland (Conservation & Management) Rules, 2017; and directions of the Hon'ble National Green Tribunal (NGT) besides being violation of the relevant environmental laws as referred hereinabove, which is an offence and attracts the legal action prescribed in the Environment (Protection) Act, 1986, which lead to levying of heavy Environment Compensation as per the formula devised by the Hon'ble NGT and prosecution in the Hon'ble Court of Law.

Now, therefore, in light of the above, you are hereby called upon to show cause within 15 days from issuance of this notice as to why the instant case may not be recommended to the Competent Authority of JKPC for levying Environmental Compensation on your organization for brazen violation of afore-said Acts/Rules and the the Hon'ble National Green Tribunal (NGT) directions.

Regional Director,
 Kashmir
 06-11-2024

Copy to:-

- Member Secretary, JK Pollution Control Committee, Jammu for information.
- Deputy Commissioner/District Magistrate, Bandipora for information and necessary action.
- Chief Executive Director, Wular Conservation & Management Authority, Srinagar for information and necessary action.
- Divisional Officer, Pollution Control Committee, Bandipora for information and follow up to submit the action taken report in the matter within notice period. This is with reference to his report submitted vide No. PCC/Bpr/NGT/2024/772-73 dated 15-10-2024.



Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE

OFFICE OF THE REGIONAL DIRECTOR-KASHMIR

Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirectorkmr@gmail.com, Tel/fax 0194-2311842

The Chief Executive Officer,
MC Hajin,
Bandipora.

Legal Notice
(By Regd. Post)

No: PCC/ROK/LS (NGT)/LN-1/2024/ 165-69

Date:- 06/11/2024

Subject: - Notice for initiating legal action under Environmental Laws.

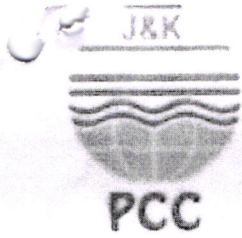
- Whereas, News item titled, "What Challenge are Kashmiri Wetlands Facing?" appearing in Kashmir Life dated 02-02-2024 raises the issue of illegal and unchecked encroachment, cultivation activities, sedimentation, haphazard planning, and waste (solid & liquid) discharge in the wetlands in Kashmir and pollution problems in respect thereof.
- Whereas, the matter of rampant pollution of wetlands in Kashmir is being heard by the Hon'ble National Green Tribunal (NGT), New Dehli in OA No. 259/2024 titled, "What Challenge are Kashmiri Wetlands Facing?" and the Hon'ble NGT vide its order dated 10-09-2024 directed the Jammu & Kashmir Pollution Control Committee to furnish details of the action taken by the J & K Pollution Control Committee on violations identified that are responsible for polluting/destroying wetlands/water bodies in Kashmir particular Wular Lake in District Bandipora.
- Whereas, the Divisional Officer, Pollution Control Committee, Bandipora in its latest report dated 15-10-2024 submitted in verification, while acknowledging the violations have pointed out certain observations which are reproduced as under:-
 - Domestic sewage/effluents through various drains and nallas namely Madhumati Nalla, Erin Nalla, Ningli Nalla, Ajas Nalla, Bazipora Nalla, Alooosa Nalla, Ashtingo Nalla, Gadder Kul (Zalwan Kul), Duddeh Kul, Kema Kul are discharged into the Wular Lake without treatment thereby deteriorating its water quality.
 - Untreated leachets and solid waste illegally being dumped at Zalwan, Bandipora Municipal Solid Waste Dumping site is also been carried through Gadder Kul and finally discharged into the Wular Lake causing pollution thereof.
 - Domestic wastes and untreated sewage coming out of the residential houses in Banyari Hajin, Sadderkoot Payeen and Guroora was found to get discharged through drains into the catchment areas of the Wular Lake.
 - Untreated sewage and domestic wastes generated from residential houses are being thrown through a rivulet into the Wular Lake at Kanibathy Alooosa.
 - Domestic sewage arising out of the residential houses in Khudmul, Zeermanz, Bangladesh and Kanibathy hamlets/& townships existing in close proximity with respect to the Wular lake also gets discharged into this water body through underground pipes without any treatment.
- Whereas, this practice of insanitary throwing of solid waste and untreated discharge of liquid waste into the Wular Lake is in contravention of provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Solid Waste Management Rules, 2016; the Wetland (Conservation & Management) Rules, 2017; and directions of the Hon'ble National Green Tribunal (NGT) besides being violation of the relevant environmental laws as referred hereinabove, which is an offence and attracts the legal action prescribed in the Environment (Protection) Act, 1986, which lead to levying of heavy Environment Compensation as per the formula devised by the Hon'ble NGT and prosecution in the Hon'ble Court of Law.

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Copy to:-

- Member Secretary, JK Pollution Control Committee, Jammu for information.
- Deputy Commissioner/District Magistrate, Bandipora for information and necessary action.
- Chief Executive Director, Wular Conservation & Management Authority, Srinagar for information and necessary action.
- Divisional Officer, Pollution Control Committee, Bandipora for information and follow up to submit the action taken report in the matter within notice period. This is with reference to his report submitted vide No. PCC/Bpr/NGT/2024/772-73 dated 15-10-2024.

Regional Director,
Kashmir
06.11.2024



Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR-KASHMIR
 Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirectorkmr@gmail.com Tel/fax 0194-2311842

Regional Wild Life Warden,
 Department of Wildlife,
 Srinagar.

Legal Notice
 (By Regd. Post)

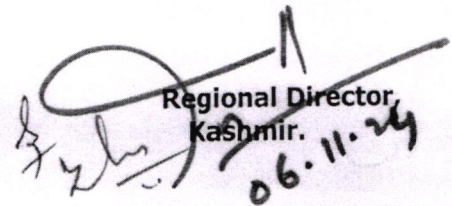
No: PCC/ROK/LS (NGT)/LN-1/2024/ 170-73

Date:- 06/11/2024.

Subject: - Notice for initiating legal action under Environmental Laws.

- Whereas, News item titled, "What Challenge are Kashmiri Wetlands Facing?" appearing in Kashmir Life dated 02-02-2024 raises the issue of illegal and unchecked encroachment, cultivation activities, sedimentation, haphazard planning, and waste (solid & liquid) discharge in the wetlands in Kashmir and pollution problems in respect thereof.
- Whereas, the matter of rampant pollution of wetlands in Kashmir is being heard by the Hon'ble National Green Tribunal (NGT), New Dehli in OA No. 299/2024 titled, "What Challenge are Kashmiri Wetlands Facing?" and the Hon'ble NGT vide its order dated 10-09-2024 directed the Jammu & Kashmir Pollution Control Committee to furnish details of the action taken by the J & K Pollution Control Committee on violations identified that are responsible for polluting/destroying wetlands/water bodies in Kashmir particular Hokarsar in District Srinagar.
- Whereas, ***the Divisional Officer, Pollution Control Committee, Srinagar in its latest report submitted in verification, while acknowledging the violations have pointed out that domestic sewage through various sewerage drainage from Khushpora, Old HMT, Gund Hassi Bhat, Shareef Abad and Haji Bagh and adjoining areas is discharged into the Sukh nalla/Doodhganga/& Hokarsar wetland without treatment thereby deteriorating water quality of these water bodies.***
- Whereas, this practice of untreated discharge of domestic sewage into the Sukh nalla/Doodhganga/& Hokarsar wetland is in contravention of provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Solid Waste Management Rules, 2016; the Wetland (Conservation & Management) Rules, 2017; and directions of the Hon'ble National Green Tribunal (NGT) besides being violation of the relevant environmental laws as referred hereinabove, which is an offence and attracts the legal action prescribed in the Environment (Protection) Act, 1986, which lead to levying of heavy Environment Compensation as per the formula devised by the Hon'ble NGT and prosecution in the Hon'ble Court of Law.
 Now, therefore, in light of the above, you are hereby called upon to show cause within 15 days from issuance of this notice as to why action proposed be not taken against your organization for brazen violation of afore-said Acts/Rules and the the Hon'ble National Green Tribunal (NGT) directions. In the event of your failure to show any reasonable cause within notice period, action shall become obvious in the matter.

Copy to:-


 Regional Director,
 Kashmir.
 06.11.24

1. Member Secretary, JK Pollution Control Committee, Jammu for information.
2. Deputy Commissioner/District Magistrate, Srinagar for information and necessary action.
3. Divisional Officer, Pollution Control Committee, Srinagar for information and follow up to submit the action taken report in the matter within notice period.

967



Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR-KASHMIR

Sheikh-ul-Atam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirector@jkspcb.in, Tel/fax 0194-2311842

Commissioner,
Srinagar Municipal Corporation,
Srinagar.

Legal Notice
(By Regd. Post)

No: PCC/ROK/LS (NGT)/LN-1/2024/ 174-77

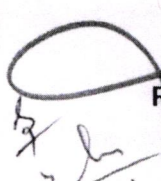
Date:- 06/11/2024

Subject: - Notice for initiating legal action under Environmental Laws.

- Whereas, News item titled, "What Challenge are Kashmiri Wetlands Facing?" appearing in Kashmir Life dated 02-02-2024 raises the issue of illegal and unchecked encroachment, cultivation activities, sedimentation, haphazard planning, and waste (solid & liquid) discharge in the wetlands in Kashmir and pollution problems in respect thereof.
- Whereas, the matter of rampant pollution of wetlands in Kashmir is being heard by the Hon'ble National Green Tribunal (NGT), New Dehli in OA No. 299/2024 titled, "What Challenge are Kashmiri Wetlands Facing?" and the Hon'ble NGT vide its order dated 10-09-2024 directed the Jammu & Kashmir Pollution Control Committee to furnish details of the action taken by the J & K Pollution Control Committee on violations identified that are responsible for polluting/destroying wetlands/water bodies in Kashmir particular Hokarsar in District Srinagar.
- Whereas, *the Divisional Officer, Pollution Control Committee, Srinagar in its latest report submitted in verification, while acknowledging the violations have pointed out that domestic sewage through various sewerage drainage from Khushpora, Old HMT, Gund Hassi Bhat, Shareef Abad and Haji Bagh and adjoining areas is discharged into the Sukh nalla/Doodhganga/& Hokarsar wetland without treatment thereby deteriorating water quality of these water bodies.*
- Whereas, this practice of untreated discharge of liquid waste into the Sukh nalla/Doodhganga/& Hokarsar wetland is in contravention of provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Solid Waste Management Rules, 2016; the Wetland (Conservation & Management) Rules, 2017; and directions of the Hon'ble National Green Tribunal (NGT) besides being violation of the relevant environmental laws as referred hereinabove, which is an offence and attracts the legal action prescribed in the Environment (Protection) Act, 1986, which lead to levying of heavy Environment Compensation as per the formula devised by the Hon'ble NGT and prosecution in the Hon'ble Court of Law.

Now, therefore, in light of the above, you are hereby called upon to show cause within 15 days from issuance of this notice as to why action proposed be not taken against your organization for brazen violation of afore-said Acts/Rules and the the Hon'ble National Green Tribunal (NGT) directions. In the event of your failure to show any reasonable cause within notice period, action shall become obvious in the matter.

Copy to:-


Regional Director,
Kashmir.
06.11.2024

1. Member Secretary, JK Pollution Control Committee, Jammu for information.
2. Deputy Commissioner/District Magistrate, Srinagar for information and necessary action.
3. Divisional Officer, Pollution Control Committee, Srinagar for information and follow up to submit the action taken report in the matter within notice period.



Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR-KASHMIR
 Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirectorkmr@gmail.com, Tel/fax 0194-2311842

Vice Chairman,
 J & K Lakes and Conservation and Management Authority,
 Srinagar.

Legal Notice
 (By Regd. Post)

No: PCC/ROK/LS (NGT)/LN-1/2024/ 178-81

Date:- 06/11/2024

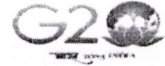
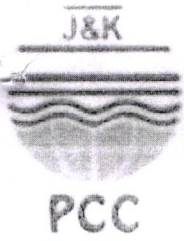
Subject: - Notice for initiating legal action under Environmental Laws.

- Whereas, News item titled, "What Challenge are Kashmiri Wetlands Facing?" appearing in Kashmir Life dated 02-02-2024 raises the issue of illegal and unchecked encroachment, cultivation activities, sedimentation, haphazard planning, and waste (solid & liquid) discharge in the wetlands in Kashmir and pollution problems in respect thereof.
- Whereas, the matter of rampant pollution of wetlands in Kashmir is being heard by the Hon'ble National Green Tribunal (NGT), New Dehli in OA No. 299/2024 titled, "What Challenge are Kashmiri Wetlands Facing?" and the Hon'ble NGT vide its order dated 10-09-2024 directed the Jammu & Kashmir Pollution Control Committee to furnish details of the action taken by the J & K Pollution Control Committee on violations identified that are responsible for polluting/destroying wetlands/water bodies in Kashmir particular the Dal Lake and the Nigeen Lake in District Srinagar.
- Whereas, *the Divisional Officer, Pollution Control Committee, Srinagar in its latest report submitted in verification, while acknowledging the violations have pointed out that domestic sewage through various drainage from various localities near Telbal nallah and G.D.Goinka School, Umar Colony near Nigeen Lake is discharged into the Dal Lake and the Nigeen Lake respectively without treatment thereby deteriorating water quality of these water bodies.*
- Whereas, this practice of untreated discharge of liquid waste into the Dal Lake and the Nigeen Lake is in contravention of provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Solid Waste Management Rules, 2016; the Wetland (Conservation & Management) Rules, 2017; and directions of the Hon'ble National Green Tribunal (NGT) besides being violation of the relevant environmental laws as referred hereinabove, which is an offence and attracts the legal action prescribed in the Environment (Protection) Act, 1986, which lead to levying of heavy Environment Compensation as per the formula devised by the Hon'ble NGT and prosecution in the Hon'ble Court of Law.
 Now, therefore, in light of the above, you are hereby called upon to show cause within 15 days from issuance of this notice as to why action proposed be not taken against your organization for brazen violation of afore-said Acts/Rules and the the Hon'ble National Green Tribunal (NGT) directions. In the event of your failure to show any reasonable cause within notice period, action shall become obvious in the matter.

Copy to:-

1. Member Secretary, JK Pollution Control Committee, Jammu for information.
2. Deputy Commissioner/District Magistrate, Srinagar for information and necessary action.
3. Divisional Officer, Pollution Control Committee, Srinagar for information and follow up to submit the action taken report in the matter within notice period.

Regional Director,
 Kashmir.
 06.11.2024



Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR-KASHMIR
Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
www.jkspeb.in Email: regionaldirectorkmr@gmail.com, Tel/fax 0194-2311842

Commissioner,
Srinagar Municipal Corporation,
Srinagar.

Legal Notice
(By Regd. Post)

No: PCC/ROK/LS (NGT)/LN-1/2024/ 182 - 85

Date:- 06/11/2024.

Subject: - Notice for initiating legal action under Environmental Laws.

- Whereas, News item titled, "What Challenge are Kashmiri Wetlands Facing?" appearing in Kashmir Life dated 02-02-2024 raises the issue of illegal and unchecked encroachment, cultivation activities, sedimentation, haphazard planning, and waste (solid & liquid) discharge in the wetlands in Kashmir and pollution problems in respect thereof.
- Whereas, the matter of rampant pollution of wetlands in Kashmir is being heard by the Hon'ble National Green Tribunal (NGT), New Dehli in OA No. 239/2024 titled, "What Challenge are Kashmiri Wetlands Facing?" and the Hon'ble NGT vide its order dated 10-09-2024 directed the Jammu & Kashmir Pollution Control Committee to furnish details of the action taken by the J & K Pollution Control Committee on violations identified that are responsible for polluting/destroying wetlands/water bodies in Kashmir particular Anchar Lake in District Srinagar.
- Whereas, *the Divisional Officer, Pollution Control Committee, Srinagar in its latest report submitted in verification, while acknowledging the violations have pointed out that the domestic waste through various drainage from various localities namely Anchar Mohalla, Old Buchpora, Old Umar Hair and Jenab Sahib Soura as well as leachate or waste water leached out through a solid waste from Achan Landfil site gets discharged into the Anchar Lake without treatment thereby deteriorating its water quality.*
- Whereas, this practice of untreated discharge of liquid waste into the Anchar Lake is in contravention of provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Solid Waste Management Rules, 2016; the Wetland (Conservation & Management) Rules, 2017; and directions of the Hon'ble National Green Tribunal (NGT) besides being violation of the relevant environmental laws as referred hereinabove, which is an offence and attracts the legal action prescribed in the Environment (Protection) Act, 1986, which lead to levying of heavy Environment Compensation as per the formula devised by the Hon'ble NGT and prosecution in the Hon'ble Court of Law.
Now, therefore, in light of the above, you are hereby called upon to show cause within 15 days from issuance of this notice as to why action proposed be not taken against your organization for brazen violation of afore-said Acts/Rules and the the Hon'ble National Green Tribunal (NGT) directions. In the event of your failure to show any reasonable cause within notice period, action shall become obvious in the matter.

Copy to:-

1. Member Secretary, JK Pollution Control Committee, Jammu for information.
2. Deputy Commissioner/District Magistrate, Srinagar for information and necessary action.
3. Divisional Officer, Pollution Control Committee, Srinagar for information and follow up to submit the action taken report in the matter within notice period.

Regional Director,
Kashmir.
06.11.2024



Government of Jammu & Kashmir
 J&K POLLUTION CONTROL COMMITTEE
 OFFICE OF THE REGIONAL DIRECTOR-KASHMIR
 Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirectorkmr@gmail.com, Tel/fax 0194-2311842

The Chief Executive Officer,
 MC, Baramulla.

Legal Notice
 (By Regd. Post)

No: PCC/ROK/LS (NGT)/LN-1/2024/186-89

Date:- 06/11/2024

Subject: - Notice for initiating legal action under Environmental Laws.

- Whereas, News item titled, "What Challenge are Kashmiri Wetlands Facing?" appearing in Kashmir Life dated 02-02-2024 raises the issue of illegal and unchecked encroachment, cultivation activities, sedimentation, haphazard planning, and waste (solid & liquid) discharge in the wetlands in Kashmir and pollution problems in respect thereof.
- Whereas, the matter of rampant pollution of wetlands in Kashmir is being heard by the Hon'ble National Green Tribunal (NGT), New Dehli in OA No. 299/2024 titled, "What Challenge are Kashmiri Wetlands Facing?" and the Hon'ble NGT vide its order dated 10-09-2024 directed the Jammu & Kashmir Pollution Control Committee to furnish details of the action taken by the J & K Pollution Control Committee on violations identified that are responsible for polluting/destroying wetlands/water bodies in Kashmir particular Mirgund wetland in District Baramulla.
- Whereas, ***the Divisional Officer, Pollution Control Committee, Baramulla in its latest repor submitted in verification, while acknowledging the violations have pointed out that solid waste and silt coming through Suknag nallah and Ferozpora nallah are discharged into the Mirgund wetland without treatment thereby deteriorating its water quality.***
- Whereas, this practice of insanitary throwing of solid waste and silt into the Mirgund wetland is in contravention of provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Solid Waste Management Rules, 2016; the Wetland (Conservation & Management) Rules, 2017; and directions of the Hon'ble National Green Tribunal (NGT) besides being violation of the relevant environmental laws as referred hereinabove, which is an offence and attracts the legal action prescribed in the Environment (Protection) Act, 1986, which lead to levying of heavy Environment Compensation as per the formula devised by the Hon'ble NGT and prosecution in the Hon'ble Court of Law.

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Regional Director,
 Kashmir
 06.11.2024

Copy to:-

1. Member Secretary, JK Pollution Control Committee, Jammu for information.
2. Deputy Commissioner/District Magistrate, Baramulla for information and necessary action.
3. Divisional Officer, Pollution Control Committee, Baramulla for information and follow up to submit the action taken report in the matter within notice period.

971
**Status of 193 wetlands outside the forest area as received from
the Department of Forest, Ecology and Environment**

S. No.	Name of the District	No. of lakes / ponds as per the list	Samples collected and sent to the J&K PCC Laboratory	Date upto which test reports will be ready after analysis of water samples and compilation of test reports	Lakes / Ponds which were found dry during the site inspection	Dates and time period upto which water samples will be collected	No. of the wetlands which were either inaccessible or covered by the snow	No. of the wetlands which have been repeated - 4
1)	Bandipora	43	32	28-12-2024	11	15-04-2025		
2)	Kupwara	52	26	28-12-2024	22	15-04-2025	4	
3)	Baramulla	6	3	28-12-2024	3	15-04-2025		
4)	Ganderbal	11	8	28-12-2024	3	15-04-2025		
5)	Budgam	14	10	28-12-2024	4	15-04-2025		
6)	Pulwama	7	2	28-12-2024	5	15-04-2025		
7)	Srinagar	12	8	28-12-2024	4	15-04-2025		
8)	Anantnag	1	1	28-12-2024	-			
9)	Kulgam	1	1	28-12-2024	-			
10)	Samba	16	15	27-12-2024	1	July 2025		
11)	Kathua	5	4	27-12-2024	1	July 2025		
12)	Udhampur	1	1	27-12-2024				
13)	Ramban	2	2	27-12-2024				
14)	Kishtwar	2	2	27-12-2024				
15)	Jammu	20	19	27-12-2024	1	July 2025		
16)	Doda	0						
17)	Reasi	0						
18)	Rajouri	0						
19)	Poonch	0						
20)	Shopian	0						
	Total	193	134		55		4	

25/01/25
Member Secretary
J&K PCC.